

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI

Original Application No 101 OF 2022

IN THE MATTER OF:

GREEN SOCIETY, COASTAL CORRIDOR

..... Applicant

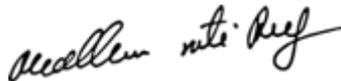
Vs

THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE & OTHERS

.... Respondents

**REPORT FILED BY THE SEIAA 3rd RESPONDENT**

DATE- 25.05.2024



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI  
Original Application No. 101 of 2022**

**GREEN SOCIETY, COSTAL CORRIDOR**

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge  
Chintavaram Village, Chillakur Mandal,  
SPSR Nellore District, Represented by its President  
B. Mandan Kumar Reddy, S/o. Chandra Reddy  
Ph: 8074517494, eEmail; greensocietynlr@gmail.com.

.....Applicant

-VS-

**1. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

Indira Paryavaran Bhawan  
Jorbagh Road New Delhi - 110 003  
Represented by its Director  
Ph No. 011-24695132, Email: [mefcc@gov.in](mailto:mefcc@gov.in) and 14 others ... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

  
Member Secretary  
SEIAA, AP

**Report of SEIAA,A.P submitted in compliance to Hon'ble NGT(SZ) order dated  
23.08.2023 in O.A.No.101 of 2022**

It is to submit that a case was filed by BMK Reddy representing Green Society Coastal Corridor, Chinthavaram Village, Chillakur Mandal, SPSR Nellore District registered as O.A.No.101 of 2022 (SZ) in the Hon'ble NGT, Chennai against illegal Silica Sand mining in SPSR Nellore district.

The Hon'ble NGT heard the matter and issued directions to State Level Environmental Impact Assessment Authority (SEIAA), A.P vide Order dated 23.08.2023 (**Annexure - I**) as follows:

*“Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents”.*

In this regard, it is submitted that the SEIAA, A.P has issued Environmental Clearances (EC) to i) Sri S.Krishna Reddy (11<sup>th</sup> respondent) on 04.08.2016 ii) Sri Y. Janaki Rami Reddy (12<sup>th</sup> respondent) on 31.10.2016 iii) Sri D. Vinay Kumar Reddy (13<sup>th</sup> respondent) on 15.10.2016. (**Annexure-II**)

The SEIAA, A.P has no monitoring functionaries. The MoEF & CC, GoI vide Ir. Dated.12.09.2017 requested the Govt of A.P. to identify suitable agency or agencies for SEIAA, A.P to monitor compliance of stipulated conditions in EC. In turn the Govt. of A.P. issued G.O.Ms.No.120 dated.01.11.2018 notifying the A.P.Pollution Control Board (APPCB) as the Monitoring agency to monitor compliance with the terms & conditions of EC granted by SEIAA, A.P. (**Annexure-III**)

In compliance with the order of the Hon'ble NGT in O.A.No.101 of 2022 (SZ), the SEIAA, A.P addressed letters to APPCB on 16.10.2023, 07.11.2023 & 17.11.2023 (**Annexure - IV**) seeking a detailed report on compliance of EC conditions as per the G.O.Ms.No.120, dated 01.11.2018 as the APPCB is the monitoring agency for SEIAA,A.P and a letter was also addressed to Department of Mines and Geology for

detailed report if any excess mining was done by any private respondents (**Annexure - V**).

In this regard, the Department of Mines & Geology vide letter dated.29.11.2023 furnished a report to SEIAA, A.P (**Annexure -VI**), duly mentioning the violations observed by the Joint Committee constituted by the Sub-Collector, Gudur vide Rc.BI. Dated.15.06.2019 with a team of Officials consisting from the Departments of Mines & Geology, Revenue, APPCB, Ground Water and Water Resources Dept.,.

The above Committee conducted joint inspection on 22.06.2019 and it was informed that the four Mine lease holders viz., i) Sri S.Krishna Reddy (11<sup>th</sup> respondent), ii) Sri Y. Janaki Rami Reddy (12<sup>th</sup> respondent), iii) Sri D. Vinay Kumar Reddy (13<sup>th</sup> respondent) and iv) Sri Pathan Mahaboob Saheb committed certain violations. Further it is also informed vide report dated.29.11.2023 that the quarry lease of 4<sup>th</sup> Mine i.e., Sri Pathan Mahaboob Saheb is determined for non-obtaining of Environmental Clearance (EC) and Consent to Operate (CTO).

In light of MoEF&CC, New Delhi Notification S.O.No.804(E) dated 14.03.2017 (**Annexure-VII**) and G.O.Ms.No.120 dated 01.11.2018 issued by EFS&T Department, Govt. of A.P, the SEIAA,A.P addressed letters dated.11.01.2024 & 08.04.2024, 16.04.2024, 07.05.2024, 11.05.2024 to A.P. Pollution Control Board for taking action against the violating mines as per the report dt.29.11.2023 submitted by the Director, Mines and Geology Department (**Annexure-VIII**). Action taken report from AP Pollution Control Board is awaited.

Further, the SEIAA issued Show Cause notices dated 11.01.2024 for operating the mines by violating conditions stipulated in the Environmental Clearance as per the report of Mines & geology Department. The reply to the notice from the mine holders is not yet received. Hence, one more final opportunity has been given to the mine holders by SEIAA vide show cause notices dt.10.04.2024 to submit reply (**Annexure-IX**). But the same were returned to SEIAA, A.P due to various reasons i.e., mine holders left the address / refused to take show cause notice. In this regard, the SEIAA, A.P communicated the show cause notices through mail dt.16.04.2024 to the mine

holders i.e., Y. Janaki rami Reddy & S. Krishna Reddy. Further, the SEIAA, A.P communicated the copies of the Show Cause notices to the Regional Office (RO), A.P Pollution Control Board through mail on 06.05.2024 with a request to serve the notices to the mine holders physically. In reply the RO, APPCB informed that the Mine holders were not available at the addresses. Further, the official of RO contacted the officials of Mining Department of Gudur division to identify the Mine lease holder and one mine lease holder i.e., Sri Y Janakirami Reddy was contacted and Show cause notice was handedover to his representative Sri SK Babu on 07.05.2024 and the remaining lease holders could not be identified. The SEIAA, A.P has not received reply to the show cause notice from the Mine holder even after completion of 15 days.

Further, the SEIAA, A.P addressed a letter dt.23.04.2024 and reminder mails dt.07.05.2024, 11.05.2024 to Director, Mines and Geology, requesting to submit report on present status of mining (**Annexure-X**). In reply, the Director, Mines and Geology Dept., submitted present status report dt.17.05.2024 (**Annexure-XI**) as follows:

**1. Present status of quarry lease area of Sri S. Krishna Reddy:**

The DGPS survey was conducted by Technical staff O/o. Divl.M&GO, Gudur, the quantity of excavation within the leased area is arrived to 3,09,900 Cum and encroached area arrived to 50,100 Cum.

Further, it is reported that, the Divisional Mines and Geology officer, Gudur has initiated action against the lease holder Sri S. Krishna Reddy and issued Show Cause Notice vide No.4831/M/1993, dt.0105.2024 for misuse of transit permit for quantity of 5,45,894 MT of Silica sand within the leased area and also for quantity of 1,25,250 MT of Silica sand excavated and transported **outside the leased area.**

**2. Present status of quarry lease area of Sri Y. Janakirami Reddy:**

The quarry lease area was inspected by the Regional Vigilance & Enforcement officer, Nellore along with the technical staff of the assistant director of Mines & Geology, Nellore and Revenue department officials on 31.01.2023. On filed observation, it was noticed that the lease holder has not taken –up plantation in

buffer zone area, moreover he has excavated silica sand over an extent of 5,022 sq.mts/0.502 Hectares in **buffer zone area**.

**3. Present status of quarry lease area of Sri D. Vinay Kumar Reddy:**

The quarry lease area was inspected by the Regional Vigilance & Enforcement officer, Nellore along with the technical staff of the assistant director of Mines & Geology, Nellore and Revenue department officials on 31.01.2023. On filed observation, it was noticed that the lease holder has not taken –up plantation in buffer zone area, moreover he has excavated silica sand over an extent of 5,622 sq.mts/0.562 Hectares in **buffer zone area**.

Further, as per the depth measurements mentioned in survey report, the lease holder had conducted quarrying operations beyond the depth of 7,020 MTs of silica sand beyond the depth of 2.5 Mts within the leased area. On the day of inspection, it was observed that the leaseholder already conducted mineral excavations in 50 mts buffer zone area in an extent of 14,856 Sq. mts. The leaseholder had excavated and transported a quantity of 22,972 MT within the leased area without dispatch permits.

**4. Present status of quarry lease area of Sri Patan Mahaboob Saheb:**

The above quarry lease was determined by the Director of Mines & Geology, Ibrahimpatnam vide D.Dis. Proceedings No. 3789087/D8/2020, dt.22.07.2022 for non-obtaining of Environmental Clearance and Consent for Operation (CFO).

Further, Director, Mines and Geology informed that the action against above Mine lease holders at present is under approval by the Vigilance & Enforcement Dept. and the Divisional Mines and Geology officer, Gudur will initiate action as per the violation reported by the Vigilance & Enforcement Department.

Hence, the SEIAA, A.P vide mail dt.24.05.2024, requested the Director, Mines and Geology for action taken report on receipt of report from Vigilance & Enforcement Department. In this connection, the SEIAA, A.P also addressed a mail dt.23.05.2024 requested the A.P. Pollution Control Board (**Annexure-XI**) to take credible action/necessary action on illegal mining as per the report dt.17.05.2024 submitted by the

Director, Mines and Geology Dept.,.Further, action will be initiated against above mines as per extant rules.

Vijayawada,  
dt:25.05.2024

  
Member Secretary,  
SEIAA, A.P.

**Member Secretary**  
**SEIAA, AP**

**Item No.06:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 101 of 2022 (SZ)**

IN THE MATTER OF

Green Society Coastal Corridor  
Nellore District

...Applicant(s)

The MoEF&CC  
Rep. by its Director  
New Delhi and Ors.

...Respondent(s)

**Date of hearing: 23.08.2023.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Kambhampati Ramesh Babu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.  
M/s. Kanmani for R12.  
Mr. Kaushik represented  
Mr. Avinash Wadhvani for R13.  
Mr. Vaibhav for R14 & R15.

**ORDER**

1. The reports of the Andhra Pradesh Pollution Control Board, SEIAA - Andhra Pradesh and the Department of Mines and Geology are filed.
2. From the copies of the Environmental Clearances furnished and issued to Respondents No.11 to 13, it cannot be decided in which category the same is issued.
3. Let a detailed report be filed by the SEIAA - Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents.
4. None of the private respondents viz., Respondents No.11 to 15 has filed their report. The learned counsel appearing for the respective private respondents seeks time to file their counter.
5. Post the matter on **15.09.2023**.

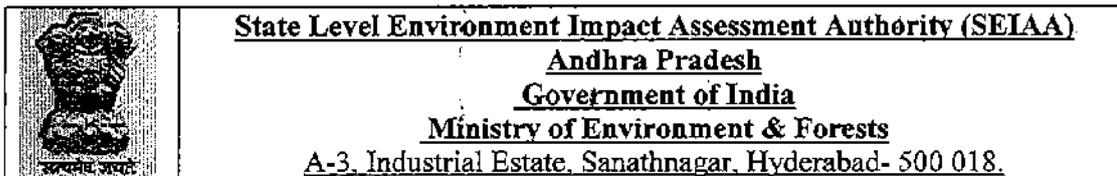
**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Satyagopal Korlapati, EM**

**O.A. No.101/2022 (SZ)**  
**23<sup>rd</sup> August, 2023. Mn.**



REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/VSP-173/2015****Dt:31.10.2016**

**Sub: SEIAA, A.P - 20.153 Ha Silica Sand Mine of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16; 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. – Environmental Clearance – Expansion-Issued - Reg.**

DISPATCHED  
 ON 03.11.2016...

1. This has reference to your application dated 17.09.2016 seeking Environmental Clearance for the 20.153 Ha. Silica Sand Mine in favour of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. It was reported that the nearest human habitation viz., Varegali (V) exists at a distance of about 0.9 km from the mine lease area. It was noted that the capital investment of the project is Rs. 25.0 lakhs and capacity of the Project is as follows:

**Mining of Silica Sand – 36,300 TPA to 88,128 TPA in 20.153 Ha.**

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14° 11'57.84"N	80° 3'51.08"E
2.	14° 11'57.44"N	80° 3'51.34"E
3.	14° 11'54.28"N	80° 3'50.47"E
4.	14° 11'53.27"N	80° 3'55.44"E
5.	14° 11'56.54"N	80° 3'55.44"E
6.	14° 11'59.21"N	80° 3'56.16"E
7.	14° 11'56.65"N	80° 3'59.76"E
8.	14° 11'53.66"N	80° 3'59.62"E
9.	14° 11'50.03"N	80° 3'58.25"E
10	14° 11'47.80"N	80° 3'57.85"E
11	14° 11'46.00"N	80° 4'2.96"E
12	14° 11'39.05"N	80° 4'0.91"E
13	14° 11'40.06"N	80° 3'55.69"E
14	14° 11'42.11"N	80° 3'45.25"E

15	14° 11'39.73"N	80° 3'44.24"E
16	14° 11'40.27"N	80° 3'43.09"E
17	14° 11'50.42"N	80° 3'47.56"E
18	14° 11'53.11"N	80° 3'44.17"E
19	14° 11'53.11"N	80° 3'48.93"E

II. It is a open cast mine. The total mine lease area is 20.153 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.09.2016. The Representative of Project Proponent and their consultant M/s.SV Envirolabs labs and consultants have attended the meeting and requested for enhancement of production capacity from 36,300 TPA to 88,128 TPA. The mine lease was granted on 11.04.2005 for 20 years. The Mining Plan was approved on 10.03.2005 and modified Mining Plan approved on 23.04.2016 i.e., for 2016-17 to 2020 -21 @annual production 88,128 TPA. Existing mine issued with EC on 03.10.2013 for Silica sand – 36,300 TPA. The EC compliance report of MoEF Regional Office, Chennai for the existing mine submitted vide Ir. dated 16.09.2016. There is a no spring channel existing in and around to this mine. The Committee also noted that this mine is covered under the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9<sup>th</sup> September 2013. The Committee recommended for **issue of Environmental clearance** to this Silica Sand mining project for quantity –88,128 TPA, duly stipulating a conditions that the project proponent shall maintain the setback distance of 50 meters on both sides of / from the any spring channel and 7.5 meters buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.10.2016 examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

**A. Special Conditions:**

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP on Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m<sup>3</sup>.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any and 7.5 m buffer zone all around the mine

lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

## **B. Specific Conditions:**

### **a) Air Pollution:-**

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

### **b) Water Pollution:-**

- i. The source of water is Bore well. Total water requirement is 18.0 KLD. Out of that, 15.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 2.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data

thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.

- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

**B. General Conditions:**

- i. This order is valid for a period of 20.0 years or the expiry date of mine lease period issued by the Government of A.P or depletion of reserves as per SEIAA Guidelines whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked (Rs. 62,500/-) for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

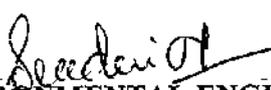
To

Sri.Y.Janaki Rami Reddy, Mg. Partner,  
Varagali (V & Post),  
Chillakur (M),  
SPSR Nellore District-524101.  
Ph.9989900400  
E-mail: [saranreddy99@gmail.com](mailto:saranreddy99@gmail.com)

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

  
ENVIRONMENTAL ENGINEER (EC)



**State Level Environment Impact Assessment Authority (SEIAA)**

**Andhra Pradesh**

**Government of India**

**Ministry of Environment & Forests**

**A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.**

REGD. POST WITH ACK. DUE

**Order No. SEIAA/ AP/ NLR/ MIN/ 06 /2016 /127**

**Dt: 04.08.2016**

**Sub: SEIAA, A.P - 17.939 Ha Silica Sand Mine of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application dated 21.06.2016 seeking Environmental Clearance for the 17.939 Ha. Silica Sand Mine in favour of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.50 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 lakhs and capacity of the Project is as follows:

**Mining of Silica Sand - 1,18,250 Tones /annum (max)/ 1,15,429 TPA (Avg) in 17.939 Ha.**

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14 <sup>0</sup> 07' 57.0"N	80 <sup>0</sup> 03' 48.1"E
2.	14 <sup>0</sup> 07' 53.7"N	80 <sup>0</sup> 03' 32.8"E
3.	14 <sup>0</sup> 07' 41.5"N	80 <sup>0</sup> 03' 37.9"E
4.	14 <sup>0</sup> 07' 44.5"N	80 <sup>0</sup> 03' 53.2"E
5.	14 <sup>0</sup> 07' 52.5"N	80 <sup>0</sup> 03' 49.9"E
6.	14 <sup>0</sup> 07' 52.0"N	80 <sup>0</sup> 03' 43.2"E
7.	14 <sup>0</sup> 07' 54.1"N	80 <sup>0</sup> 03' 42.4"E
8.	14 <sup>0</sup> 07' 54.3"N	80 <sup>0</sup> 03' 49.2"E

II. It is a open cast mine and the life of the mine is as 10 years. The total mine lease area is 17.939 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 09.07.2016. The mine lease was granted on 30.03.2002 for 20 years. The Mining Plan was approved on 28.02.2002 and modified Mining Plan approved on 22.01.2016 @ annual production of 1,18,250 TPA. The credible

action was initiated against this mine for unauthorized operation of mine earlier and a case was filed in the Hon'ble 2<sup>nd</sup> Addl. Judicial Magistrate of First class Court, Nellore (Case No.390/2016) and the case is pending. The Committee also noted that this mine is exempted from the cluster of mines as per the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9<sup>th</sup> September 2013. The Committee recommended for **issue of Environmental clearance to this Silica Sand mining project – 1,18,250 TPA**, duly stipulating a condition that the project proponent shall maintain the 7.5 m buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 25.07.2016 examined the proposal and agreed with the recommendations of the SEAC, duly stipulating a condition in EC that a setback distance of 50 m shall be maintained in case of existing, of any spring channel in the mine area. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

**A. Special Conditions:**

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP for Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m<sup>3</sup>.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any, and 7.5 m buffer zone all around the mine lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

**B. Specific Conditions:**

**a) Air Pollution:-**

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is Bore well. Total water requirement is 22.5 KLD, out of that, 20.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-

- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

**B. General Conditions:**

- i. This order is valid for a period of 10 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost of Rs. 15,000/- & Recurring cost of Rs. 0.60 lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

M/s.S.Krishna Reddy, Mg. Partner,  
H.No. 4/1/26, Naidupet,  
SPSR Nellore District-524412.  
Ph: 9848487411.  
E-mail: [chandraminerals48@gmail.com](mailto:chandraminerals48@gmail.com)

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//I.C.F.B.O//

*Sreedevi D*  
ENVIRONMENTAL ENGINEER (EC)



**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Ministry of Environment, Forests & Climate Change**  
**Government of India**

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/09/2017/448**

**Dt: 15.10.2018**

**Sub: SEIAA, A.P – 4.367 Ha. Silica Sand Mine of M/s. D. Vinay Kumar Reddy at Sy.No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.**

- I. This has reference to your application submitted through online on 27.09.2017 and information submitted on 25.07.2018 (SIA/AP/MIN/69926/2018), seeking Environmental Clearance for the 4.367 Ha Silica Sand Mine at Sy. No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M) SPSR Nellore District, Andhra Pradesh in favour of M/s. D. Vinay Kumar Reddy. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.6 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the Project is as follows:

**Mining of Silica Sand – 33,660 TPA in 4.367 Ha.**

The co-ordinates of the Silica Sand Mine are as following:

Sl.No	North Latitude	East Longitude
1.	14° 7'57.22"N	80° 3'49.50"E
2.	14° 7'57.40"N	80° 3'50.65"E
3.	14° 7'56.96"N	80° 3'50.83"E
4.	14° 7'55.24"N	80° 3'52.49"E
5.	14° 7'55.31"N	80° 3'53.35"E
6.	14° 7'52.61"N	80° 3'54.43"E
7.	14° 7'52.14"N	80° 3'53.21"E
8.	14° 7'45.88"N	80° 3'54.65"E
9.	14° 7'39.32"N	80° 3'56.99"E
10.	14° 7'35.04"N	80° 3'58.93"E

- II. It is an open cast semi-mechanized mine. Life of mine is 7 years. The total mine lease area is 4.367 Ha.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 24.08.2018. The project proponent and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The Committee noted that this is a new Silica Sand Mine. The mine lease was granted vide letter dated 24.11.2011 for mining lease for a period of 20 years. The mining plan was approved on 06.02.2017. The Asst. Director of Mines & Geology, Nellore vide letter dated. 30.03.2017, stated that there are 58 mine leases in the surrounding of this proposed mine in the chain of 500 m distance from these mine leases under cluster in the Chillakur Mandal, SPSR Nellore District.

Out of 57 mines , 53 mine leases were granted before 9<sup>th</sup> September 2013 and the other 4 are new mine leases ( 4.367 Ha. , 4.75 Ha., 4.48 Ha. & 4.977 Ha. ) including this proposed mine lease with a total extent of 18.574 Ha, and is < 25 Ha. Hence, the present proposal comes under category 'B2' project. The project proponent submitted the cluster EMP. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006- (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The Committee recommended for **issue of Environmental clearance** to this proposed Silica Sand mining project for the production quantities: **Silica Sand - 33,660 TPA**, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **24.09.2018** examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

#### **A. Special Conditions:**

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.

#### **B. Specific Conditions:**

##### **a) Air Pollution:-**

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is Bore well. Total water requirement is 13.5 KLD Out of that 10.0 KLD is used for dust suppression; 2.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

**B. General Conditions:**

- i. This order is valid for a period up to 7 years or the expiry date of mine lease period issued by the Government of A.P or exhaust of reserves as per SEIAA Guidelines whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.

*Prady*

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost of Rs.0.2 Lakhs & Recurring cost of Rs.0.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
M/s. D. Vinay Kumar Reddy,  
Ballavolu (V), Chillakur (M),  
SPSR Nellore District-524101,  
Ph.9441847833

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, S.P.S.R. Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*P. Murali Sreeram Reddy*  
SENIOR ENVIRONMENTAL ENGINEER (EC)

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT**

**G.O.MS.No. 120**

**Dated: 01-11-2018.**

**Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

**ORDER:**

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

**NOTIFICATION**

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**G. ANANTHA RAMU  
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada  
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board  
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T

The PS to Principal Secretary, EFS&T

The Law (G) Department

The MoEFS&CC, Regional Office (South Eastern Zone),

1<sup>st</sup> & 2<sup>nd</sup> Floor, HEPC Building No. 34,

Cathedral Garden Road, Nungam Bakkam, Chennai.

**//FORWARDED:: BY ORDER//**

**SECTION OFFICER**

ok

Annexure-IV

	<p align="center"><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change,</b>  <b>Government of India</b></p>
	<p align="center">D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>

**Lr. No.6/SEIAA/AP/ Gen/2016 - 177****16/10/2023**

To  
The Member Secretary,  
A.P Pollution Control Board,  
Vijayawada, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 –Detailed report-requested - Reg.

- Ref: 1. O.A.No.101 of 2022 filed in Hon'ble NGT Chennai.  
2. Hon'ble NGT Order dated 23.08.2023 in O.A.No.101 of 2022.  
3. MoEF&CC, Notification S.O. 804(E) dated.14.03.2017.  
4. MoEF&CC Office Memorandum dated 07.07.2021.  
5. EFS&T Dept., G.O.Ms.120, dated.01.11.2018.

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In the reference 1st cited a case was filed in Hon'ble NGT in O.A.No.101 of 2022 in the Matter Of Green society, costal corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore district Vs Union of India Rep & Others against Silica sand mining.

In the reference 2<sup>nd</sup> cited, the Hon'ble NGT Chennai directed the SEIAA, A.P as follows:

*"Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents".*

In this regard it is to inform that, the MoEF & CC, New delhi issued S.O. 804(E), dated 14.03.2017 vide reference 3<sup>rd</sup> cited, wherein at para No. 13 (3) it is mentioned as follows:

In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance".



16/10

And vide reference 4<sup>th</sup> cited, the MoEF & CC issued OM dated 07.07.2021 as follows:

The Central pollution Control Board, all state Pollution control Boards and all union Territory Pollution Control committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/ Union Territory Level Environmental Impact Assessment Authority, As the case may be and also revoke CTO, if grated to the unit after giving an opportunity of being heard.

Further the EFS&T department issued G.O.Ms.120 dated 01.11.2018 vide reference 5<sup>th</sup> cited, as follows:

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance (s) granted by the State level Environment Impact Assessment Authority.

In view of the above the Member Secretary APPCB is requested to furnish detailed report on O.A.No.101 of 2022 in Hon'ble NGT so as to submit the report to Hon'ble NGT Chennai.

This case listed on 18.10.2023

This may be treated as most urgent.

Yours faithfully

Special Secretary To Govt  
Member Secretary,  
SEIAA, A.P.

copy to:

1. Chief Engineer, APPCB for information and necessary action.
2. Legal cell Head Office, APPCB for information and necessary action



	<p align="center"><b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change,</b> <b>Government of India</b></p>
	<p align="center">D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>

**Lr. No.6/SEIAA/AP/ Gen/2016** <sup>244</sup> 17/11/2023

To  
The Member Secretary,  
A.P Pollution Control Board,  
Vijayawada, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 –Detailed report-requested- **Reminder** - Reg.

- Ref:
1. O.A.No.101 of 2022 filed in Hon'ble NGT Chennai.
  2. Hon'ble NGT Order dated 23.08.2023 in O.A.No.101 of 2022.
  3. MoEF&CC, Notification S.O. 804(E) dated.14.03.2017.
  4. MoEF&CC Office Memorandum dated 07.07.2021.
  5. EFS&T Dept., G.O.Ms.120, dated.01.11.2018.
  6. T.O. Lr.No.6/SEIAA/A.P/Gen/2016-177 dated.16.10.2023.
  7. T.O. Lr.No.6/SEIAA/A.P/Gen/2016-230 dated.07.11.2023.

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In the reference 1<sup>st</sup> cited a case was filed in Hon'ble NGT in O.A.No.101 of 2022 in the Matter Of Green society, costal corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore district Vs Union of India Rep & Others against illegal Silica sand mining.

In the reference 2<sup>nd</sup> cited, the Hon'ble NGT Chennai directed the SEIAA, A.P as follows:

*"Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents"*.

In the reference 3<sup>rd</sup> cited, the MoEF & CC issued Notification S.O. 804(E), dated 14.03.2017 at para No. 13 (3) as follows:

In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.



17-11-2023  
**DESPATCHED**  
S.D.

In the reference 4<sup>th</sup> cited, the MoEF & CC issued OM dated 07.07.2021 as follows:

The Central pollution Control Board, all state Pollution control Boards and all union Territory Pollution Control committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/ Union Territory Level Environmental Impact Assessment Authority, As the case may be and also revoke CTO, if grated to the unit after giving an opportunity of being heard.

In the reference 5<sup>th</sup> cited, the EFS&T department issued G.O.Ms.120 dated 01.11.2018 as follows:

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance (s) granted by the State level Environment Impact Assessment Authority.

In the reference 6<sup>th</sup> cited, the SEIAA addressed a letter to APPCB for detailed report in O.A.No.101 of 2022 on 16.10.2023.

In the reference 7<sup>th</sup> cited, the SEIAA addressed a reminder letter to APPCB for detailed report in O.A.No.101 of 2022 on 07.11.2023

In view of the above the Member Secretary APPCB is requested to furnish detailed report on O.A.No.101 of 2022 so as to submit in Hon'ble NGT Chennai.

**The case listed on 30.11.2023**

Yours faithfully

Special Secretary To Govt  
Member Secretary,  
SEIAA, A.P.

 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change,</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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**Lr. No.6/SEIAA/AP/ Gen/2016 - 230**

**07/11/2023**

To  
The Member Secretary,  
A.P Pollution Control Board,  
Vijayawada, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 (SZ) –Detailed report-requested- **Reminder** - Reg.

Ref: 1. O.A.No.101 of 2022 filed in Hon'ble NGT Chennai.  
2. Hon'ble NGT Order dated 23.08.2023 in O.A.No.101 of 2022.  
3. MoEF&CC, Notification S.O. 804(E) dated.14.03.2017.  
4. MoEF&CC Office Memorandum dated 07.07.2021.  
5. EFS&T Dept., G.O.Ms.120, dated.01.11.2018.  
6. T.O. Lr.No.6/SEIAA/A.P/Gen/2016-177 dated.16.10.2023.

08-11-2023  
**DESPATCHED**  
S. R.

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In the reference 1<sup>st</sup> cited a case was filed in Hon'ble NGT in O.A.No.101 of 2022 in the Matter Of Green society, costal corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore district Vs Union of India Rep & Others against illegal Silica sand mining.

In the reference 2<sup>nd</sup> cited, the Hon'ble NGT Chennai directed the SEIAA, A.P as follows:

*"Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents".*

In the reference 3<sup>rd</sup> cited, the MoEF & CC issued Notification S.O. 804(E), dated 14.03.2017 at para No. 13 (3) as follows:

In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

In the reference 4<sup>th</sup> cited, the MoEF & CC issued OM dated 07.07.2021 as follows:

The Central pollution Control Board, all state Pollution control Boards and all union Territory Pollution Control committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/ Union Territory Level Environmental Impact Assessment Authority, As the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.

In the reference 5<sup>th</sup> cited, the EFS&T department issued G.O.Ms.120 dated 01.11.2018 as follows:

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance (s) granted by the State level Environment Impact Assessment Authority.

In the reference 6<sup>th</sup> cited, the SEIAA addressed a letter to APPCB for detailed report in O.A.No.101 of 2022 on 16.10.2023.

In view of the above the Member Secretary APPCB is requested to furnish detailed report on O.A.No.101 of 2022 so as to submit in Hon'ble NGT Chennai to avoid further legal complications. **This case listed on 30.11.2023**

This may be treated as most urgent.

Yours faithfully

Special Secretary To Govt  
Member Secretary,  
SEIAA, A.P.





**Lr. No.6/SEIAA/AP/ Gen/2016-243** 17/11/2023

To

The Director,  
 Mines & Geology Dept, Govt. of A.P.,  
 D.No. 7-104, B-Block, 5th & 6th floors,  
 Sri Anjaneya Towers, Ibrahimpatnam,  
 Vijayawada- 521456, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 22.08.2023 in O.A.No.19 of 2023 –Detailed report-requested - Reg.

Ref: 1. O.A.No.19 of 2023 filed in Hon'ble NGT Chennai.  
 2. Hon'ble NGT Order dated 22.08.2023 in O.A.No.19 of 2022.

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In the reference 1<sup>st</sup> cited a case was filed in Hon'ble NGT in O.A.No.19 of 2023 in the matter Of kotari muralidhar babu Versus The State of Andhra Pradesh and others against illegal sand mining without Environmental Clearance (EC) and mining lease in Kappaladoddi Village, Guduru Mandal, Krishna District, State of Andhra Pradesh.

In the reference 2<sup>nd</sup> cited, the Hon'ble NGT Chennai directed the SEIAA, A.P as follows:

*"Hence, we direct the Department of Mines & Geology, SEIAA - Andhra Pradesh and also the Andhra Pradesh Pollution Control Board to file their individual reports regarding the action taken by them for the alleged violations mentioned in the application, including the levy of compensation, etc".*

In view of the above, the Director Department of Mines and Geology is requested to furnish detailed report on O.A.No.19 of 2023 so as to submit in Hon'ble NGT Chennai. **This case is listed on 20.11.2023**

This may be treated as most urgent.

Yours faithfully

17.11.2023  
**DESPATCHED**

S.122

Special Secretary To Govt  
Member Secretary,  
SEIAA, A.P.

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY: IBRAHIMPATNAM**

Letter No.17870/D8-Nellore/2023

Date.29.11.2023.

From  
V.G.Venkata Reddy,  
Director of Mines and Geology,  
5<sup>th</sup> & 6<sup>th</sup> Floor, 'B' Block,  
Sri Anjaneya Towers,  
Ibrahimpatnam, NTR District, A.P.

To  
State Level Environment Impact  
Assessment Authority (SEIAA),  
Andhra Pradesh, Ministry of Environment,  
Forests & Climate Change, Govt. of India,  
D.No.33-26-14 D/2,  
Near Sunrise Hospital, Pushpa Hotel  
Center, Chalamavari Street, Kasturibaipet,  
Vijayawada - 520 010, A.P.

Sir,

Sub: Mines and Quarries - NGT - The Hon'ble NGT, Chennai Order dated 23.08.2023 in O.A.No.101 of 2022 -A - Detailed report Submitted - Regarding.

Ref:- 1. LetterNo.6/SEIAA/AP/Gen/2016-244, dt.17.11.2023 from the Member Secretary, SEIAA,AP.  
2. Div.M&GO, Gudur Letter No.101/NGT/2022, dt.28.11.2023.

&&&

I invite kind attention to the subject and references cited. Through the reference 1<sup>st</sup> cited, the Member Secretary, SEIAA, AP while enclosing the Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 in the matter of Green Society, Coastal Corridor Chintavaram Village, Chillakur Mandal, SPSR Nellore Vs Union of India Rep & Others against illegal Silica Sand mining and requested to a detailed report on or before 30.11.2023 as the case is posted to 30.11.2023 at 10:30 A.M

Through the reference 2<sup>nd</sup> cited, the Divisional Mines and Geology Officer, Gudur has reported that the Green Society, Coastal Corridor with Regd. No.116/2021, C/o. Sri Dhanvi Weigh Bridge, Chintavaram Village, Chillakur Mandal, SPSR Nellore District (now called Tirupati District), represented by its President Sri B.Madan Kumar Reddy, S/o. Chandra Reddy, Cell No. 80745 17494, e-mail id: greensocietynlr@gmail.com filed an O.A.No.101 of 2022, dated 24.08.2022 by admitting fifteen (15) Respondents. Wherein the Society particularly alleged against four (4) leaseholders viz., i) Sri S.Krishna Reddy (11th Respondent), ii) Sri Y.Janaki Rami Reddy (12th Respondent), iii) Sri D.Vinay Kumar Reddy (13th Respondent) and iv) Sri Pathan Mahaboob Saheb that they committed violations for Silica Sand in their mining leased areas. The Applicant Society prayed the Hon'ble NGT, Chennai.

1. To direct the Respondent Nos.1 to 10 to inspect the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas with reference to the Mining Plans and Environmental Clearance.
2. To direct the Respondent Nos. 1 to 10 to verify and inspect the permits obtained by the Respondent Nos. 14 and 15 and compare with the mineral transported by them along with GPS tracking.
3. To pass appropriate orders for recovery of damages caused to the Environment for the Respondent Nos. 11 to 15 by conducting illegal mining operations in the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas.

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4. To pass appropriate order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case.

In this connection, it is submitted that a detailed report with chronological events are herewith submitted for kind perusal.

1. Sri S. Krishna Reddy:-

- A mining lease for Silica Sand over an extent of 17.940 Ha./ 44.33 Acres in Sy.No.515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted in favour of Sri S. Krishna Reddy by the Government vide G.O.Ms.No.142, Industries & Commerce (M-I) Department, dated 30.03.2002 for a period of 20 years.
- The same was executed by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 483/M1/1993, dated 02.08.2003 for a period of 20 years i.e., from 31.07.2003 to 30.07.2023 and issued work order.
- The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 62/MS/SS/NLR/2022, dated 01.02.2022, which is valid up to 30.07.2023.
- The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/06/2016/127, dated 04.08.2016, which is valid for a period of 10 years (or) till the expiry date of the mine lease period issued by the Government of A.P., whichever is earlier.
- The Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-400/APPCB/ZO-VJA/CFO/W&A/2022 issued Consent For Operation (CFO), dated 22.07.2022, which is valid up to 30.07.2023.
- The Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted a team with the officials of Mines and Geology, Revenue, A.P. Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection on all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team have conducted Joint Inspection on 22.06.2019 on the Quarry Lease area held by the 11th Respondent for Silica Sand over an extent of 17.949 Ha. in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a) After measuring the pits, the excavated quantity of Silica Sand is arrived 2,27,385 MT, whereas the lease holder had been obtained despatch permits for a quantity of 5,69,769 MT as on date of the inspection and concluded the variation quantity as 3,42,384 MT.
  - (b) The lessee excavated the mineral beyond 2.5 Mts, effecting the ground water regime of the area.
  - (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

//3//

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 4831/M2/1993, dated. 13.09.2019 to the lease holder for payment of Normal Seigniorage Fee Rs.2,56,78,800/-, Market Value of Rs.17,11,92,000/-, Penalty of Rs.5,00,000/- totalling an amount of Rs.19,73,70,800/- for illegal excavation and transportation of Silica Sand for a quantity of 3,45,384 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966. Aggrieved by demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose-off the revision application, the Revision Authority had been conducted personal hearing on 22.07.2021, and during the hearing the Revision Authority has observed that the 11th respondent has not conducted mining operations as per approved Mining Plan/Scheme and true accounts for their leased area. After hearing the arguments from the both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.98,68,540/- for irregularities noticed and remaining demanded amount of Rs.18,75,02,260/- waived-off vide Government Memo No.9267/M.I(2)/2021, Industries & Commerce Department dated: 08.12.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 98,68,540/- vide Challan No.51319359882021, dated: 14.12.2021.

As per the records Sri S.Krishna Reddy obtained dispatch permits for transportation of silica sand from his quarry lease area.

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2003-04	0
2.	2004-05	0
3.	2005-06	1000
4.	2006-07	14280
5.	2007-08	18170
6.	2008-09	17850
7.	2009-10	19905
8.	2010-11	31460
9.	2011-12	42420
10.	2012-13	26416
11.	2013-14	38690
12.	2014-15	22195
13.	2015-16	21226
14.	2016-17	57400
15.	2017-18	115830
16.	2018-19	118202
17.	2019-20	45400
18.	2020-21	0
19.	2021-22	86500
20.	2022-23	537095
21.	2023-24 (Up to 28.11.2023)	106605
TOTAL		13,20,644

2. Sri Y.Janaki Rami Reddy: -

- A mining lease for Silica Sand over an extent of 20.146 Ha./A.49.78 Cts. in Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19 of Momidi Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted by Government vide G.O.Ms.No.323, Industries & Commerce (M-I) Department, dated 25.07.2002 in favour of Sri Y.Janakirami Reddy for a period of 20 years.

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3. The same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 3146/M/2002, dated 19.09.2002 for a period of 20 years i.e., from 02.09.2002 to 01.09.2022.
4. Sri Y. Janakirami Reddy has filed 1st renewal application on 16.08.2021, within the stipulated period as per Rule-12(5)(h)(xi) of Andhra Pradesh Minor Minerals Concession Rules, 1966. Hence, as per the existing rules the quarry lease period deemed to be extended up to 31.03.2023.
5. The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 394/MS/SS/NLR/2022, dated 23.03.2022, which is valid up to 01.09.2022.
6. The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/VSP-173/2015, dated 31.10.2016, which is valid up to 01.09.2022.
7. The subject lease is also having Consent For Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-259/APPCB/ZO-VJA/CFO/W&A/2022, dated 06.03.2022, which is valid up to 01.09.2022.
8. The Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 15.11.2019 on the Quarry Lease area held by Sri Y. Janaki Rami Reddy for Silica Sand over an extent of 20.146 Ha. in Sy. No. 695/6, 695/98, etc., of Momidi Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 7,49,944.35 MT, whereas the lease holder had been obtained despatch permits for a quantity of 7,29,885.9 MT as on date of inspection and concluded the variation quantity as 20,058.45 MT.
  - (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
  - (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore (Respondent No. 9) has issued Demand Notice No. 3146/M/2002, dated. 22.01.2020 to the 12th Respondent for payment of Normal Seigniorage Fee Rs. 15,04,384/-, Market Value of Rs. 1,00,29,225/-, Penalty of Rs. 5,00,000/- totaling an amount of Rs. 1,20,33,609/- for illegal excavation and transportation of Silica Sand for a quantity of 20,058.45 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose of the revision application, the revision authority had been conducted personal hearing on 19.04.2021.

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After hearing the arguments from the both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.15,04,384/- towards Normal Seigniorage Fee and the remaining demanded amount of Rs.1,00,29,225/- waived-off vide Government Memo No.5066/M.I(1)/2020, of Industries & Commerce Department dated: 28.04.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 15,04,384/- vide Challan Nos. (1)51043850782021, dated: 06.05.2021 of Rs. 7,00,000/- & (2) 51045285282021, dated: 07.05.2021 of Rs. 8,04,384/-.

As per the records, the lease holder had been obtained dispatch permits for transportation of Silica Sand from his quarry lease to a quantity of 9,64,812 MT as on 01.09.2022 (till the end of the lease period). Later permits were not issued so far.

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2002-03	0
2.	2003-04	7500
3.	2004-05	11300
4.	2005-06	15000
5.	2006-07	23420
6.	2007-08	26755
7.	2008-09	23120
8.	2009-10	63750
9.	2010-11	68500
10.	2011-12	41480
11.	2012-13	32692
12.	2013-14	61491
13.	2014-15	60998
14.	2015-16	42300
15.	2016-17	40100
16.	2017-18	60650
17.	2018-19	88128
18.	2019-20	75400
19.	2020-21	47200
20.	2021-22	88128
21.	2022-23	86900
22.	2023-24 ( Up to 28.11.2023)	0
TOTAL		9,64,812

1: Sri D.Vinay Kumar Reddy: -

9. It is submitted that, the Director of Mines & Geology, Ibrahimpatnam vide Proceedings No.19734/R3-1/2003, dated 19.04.2017 has granted a quarry lease for Silica Sand over an extent of 4.366 Ha./A.10.79Cts. in Sy.No.553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) for a period of 20 years in favour of Sri D.Vinay Kumar Reddy.

10. Further, the same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 2446/Q/2003, dated 10.05.2017 for a period of 20 years i.e., from 10.05.2017 to 09.05.2037.

11. Further, the then Deputy Director of Mines & Geology, Guntur has approved the Mining Plan vide Letter No. 4950/MMP/NLR/2016, dated 06.02.2017, which is valid up to 31.03.2022. Soon after the completion period mentioned in the Approved Mining Plan, the then Deputy Director of Mines & Geology, Nellore has approved the Scheme of Mining for two years vide Letter No. 1910/MS/Silica Sand/ NLR/2022, dated 30.01.2023 for the periods 2022-23 & 2023-24.

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12. Further, the State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/09/2017/448-1131, dated: 15.10.2018, which is valid for a period of 7 years i.e., up to 14.10.2025.
13. Further, the subject lease is also having Consent For Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-563/APP/PCB/ZO-VJA/CFE&CFO/RED/2018, dated 26.12.2018, which is valid up to 30.11.2023.
14. Further, the Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P. Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 14.11.2019 on the Quarry Lease area held by Sri D. Vinay Kumar Reddy for Silica Sand over an extent of 4.366 Ha. in Sy. No. 553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 15,943.42 MT, whereas the lease holder had been obtained despatch permits for a quantity of 16,734 MT and concluded the variation quantity as 790.58 MT.
  - (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
  - (c) The lessee not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 2446/Q/2003, dated. 20.01.2020 to the lease holder for payment of Normal Seigniorage Fee Rs.59,293.50/-, Market Value of Rs. 3,95,290/-, Penalty of Rs.5,00,000/- totaling an amount of Rs.9,54,584/- for the illegal excavation and transportation of Silica Sand for a quantity of 790.58 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed Writ Petition No. 24531 of 2020 before the Hon'ble High Court of Andhra Pradesh. The Hon'ble High Court of Andhra Pradesh while disposing the Writ Petition at admission stage delivered the following orders that "leaving it open for the petitioner herein to prefer statutory appeal before the Director of Mines and Geology within a period of two (2) weeks from the date of receipt of a copy of this Order against the demand notice, dated 20.01.2020, which is impugned in the present writ petition. If any such appeal is filed within the time stipulated, the same may be considered and appropriate orders be passed strictly in accordance with law after giving opportunity of hearing to the petitioner herein. It is also made clear that for a period of four (4) weeks from today no coercive action pursuant to the impugned demand notice shall be taken against the petitioner herein.

Accordingly, the lease holder has filed Appeal petition against the Demand Notice No. 2446/Q/2003, dated. 20.01.2020 before the Director of Mines and Geology, Ibrahimpatnam. In order to dispose of the Appeal petition, the Director of Mines and Geology, Ibrahimpatnam has given hearing date on 05.05.2022, but the lease holder did not attend the appeal hearing on said date. No orders have been received in this regard so far.

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As per the records the lease holder had obtained dispatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as follows:

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2017-18	0
2.	2018-19	0
3.	2019-20	33083
4.	2020-21	26000
5.	2021-22	30373
6.	2022-23	33225
7.	2023-24 ( As on 28.11.2023)	53225
TOTAL		1,75,906

2. Sri Patan Mahaboob Saheb: -

- A mining lease for Silica Sand over an extent of 9.207 Ha. in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted by the Government vide G.O.Ms.No.429, Industries & Commerce (M.1), Department dated.28.10.2002 in favour of Sri Patan Mahaboob Saheb for a period of 20 years.
- The same was executed by the then Assistant Director of Mines and Geology, Nellore vide Proceedings No.3595/M/1994, dt.29.08.2003 w.e.f. 29.08.2003 to 28.08.2023.
- The Director of Mines & Geology, Ibrahimpatnam vide D.Dis. Proceedings No.3789087/D8/2020, dated 22.07.2022 has determined the said quarry lease for non-obtaining of Environmental Clearance and Consent for Operation (CFO) from the competent authorities under Rule-12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. As such there is no Quarry Lease in this area.

As per the records the lease holder had obtained dispatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as follows:

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2002-03	0
2.	2003-04	4000
3.	2004-05	12000
4.	2005-06	12400
5.	2006-07	18100
6.	2007-08	36550
7.	2008-09	28050
8.	2009-10	5950
9.	2010-11	6800
10.	2011-12	23615
11.	2012-13	89117
12.	2013-14	0
13.	2014-15	0
14.	2015-16	8300
15.	2016-17	10100
16.	2017-18	0
17.	2018-19	0
18.	2019-20	0
19.	2020-21	0

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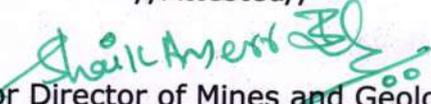
Sl. No.	Year	Silica Sand permits obtained (in MTs)
20.	2021-22	0
21.	2022-23	0
TOTAL		2,54,982

This is submitted for information and further necessary action.

Encl: Report of the Div.M&GO, Gudur.

Yours faithfully,  
Sd/-V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

//Attested//

  
For Director of Mines and Geology

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri D.V. Ranga Kumar, M.Sc.,  
Divisional Mines & Geology Officer,  
Gudur, Tirupati District.

To  
The Director of Mines & Geology,  
Ibrahimpatnam.

**Letter No. 101/NGT/2022, Dated: 28-11-2023.**

Sir,

Sub:- Mines & Quarries-NGT Case - Office of the Divisional Mines & Geology Office, Gudur, Tirupati District -The Hon'ble NGT, Chennai Order dated 23.08.2023 in O.A.No.101 of 2022 -A detailed report called for - Submitted - Reg.

Ref: - Memo No. 17870/D8-Nellore/NGT/2023, dated 27.11.2023 of the Director of Mines & Geology, Ibrahimpatnam.

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I invite kind attention to the subject and reference cited and submit that, through the reference cited the Director of Mines & Geology, Ibrahimpatnam while enclosing the order copy of Hon'ble NGT, Chennai to SEIAA, A.P and directed this office to furnish a detailed report on the O.A.No.101 of 2022 on or before 28.11.2023.

Further, it is submitted that, the Green Society, Coastal Corridor with Regd. No.116/2021, C/o. Sri Dhanvi Weigh Bridge, Chintavaram Village, Chillakur Mandal, SPSR Nellore District (now called Tirupati District), represented by its President Sri B.Madan Kumar Reddy, S/o. Chandra Reddy, Cell No. 80745 17494, e-mail id: greensocietynlr@gmail.com filed an O.A.No.101 of 2022, dated 24.08.2022 by admitting fifteen (15) Respondents. Wherein the Society particularly alleged against four (4) leaseholders viz., i) Sri S.Krishna Reddy (11<sup>th</sup> Respondent), ii) Sri Y.Janaki Rami Reddy (12<sup>th</sup> Respondent), iii) Sri D.Vinay Kumar Reddy (13<sup>th</sup> Respondent) and iv) Sri Pathan Mahaboob Saheb that they committed violations for Silica Sand in their mining leased areas. The Applicant Society prayed the Hon'ble NGT, Chennai.

1. To direct the Respondent Nos.1 to 10 to inspect the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas with reference to the Mining Plans and Environmental Clearance.
2. To direct the Respondent Nos. 1 to 10 to verify and inspect the permits obtained by the Respondent Nos. 14 and 15 and compare with the mineral transported by them along with GPS tracking.
3. To pass appropriate orders for recovery of damages caused to the Environment for the Respondent Nos. 11 to 15 by conducting illegal mining operations in the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas.
4. To pass appropriate order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case.

In this connection, it is submitted that a detailed report with chronological events are herewith submitted for kind perusal.

### 1. Sri S.Krishna Reddy:-

- A mining lease for Silica Sand over an extent of 17.940 Ha./ 44.33 Acres in Sy.No.515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted in favour of Sri S.Krishna Reddy by the Government vide G.O.Ms.No.142, Industries & Commerce (M-I) Department, dated 30.03.2002 for a period of 20 years.
- The same was executed by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 483/M1/1993, dated 02.08.2003 for a period of 20 years i.e., from 31.07.2003 to 30.07.2023 and issued work order.
- The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 62/MS/SS/NLR/2022, dated 01.02.2022, which is valid up to 30.07.2023.
- The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/06/2016/127, dated 04.08.2016, which is valid for a period of 10 years (or) till the expiry date of the mine lease period issued by the Government of A.P., whichever is earlier.
- The Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-400/APPCB/ZO-VJA/CFO/W&A/2022 issued Consent For Operation (CFO), dated 22.07.2022, which is valid up to 30.07.2023.
- The Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted a team with the officials of Mines and Geology, Revenue, A.P. Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection on all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team have conducted Joint Inspection on 22.06.2019 on the Quarry Lease area held by the 11<sup>th</sup> Respondent for Silica Sand over an extent of 17.949 Ha. in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a) After measuring the pits, the excavated quantity of Silica Sand is arrived 2,27,385 MT, whereas the lease holder had been obtained despatch permits for a quantity of 5,69,769 MT as on date of the inspection and concluded the variation quantity as 3,42,384 MT.
  - (b) The lessee excavated the mineral beyond 2.5 Mts, effecting the ground water regime of the area.
  - (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 4831/M2/1993, dated. 13.09.2019 to the lease holder for payment of Normal Seigniorage Fee Rs.2,56,78,800/-, Market Value of Rs.17,11,92,000/-, Penalty of Rs.5,00,000/- totalling an amount of Rs.19,73,70,800/- for illegal excavation and transportation of Silica Sand for a quantity of 3,45,384 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966. Aggrieved by demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose-off the revision application, the Revision Authority had been conducted personal hearing on 22.07.2021, and during the hearing the Revision Authority has observed that the 11<sup>th</sup> respondent has not conducted mining operations as per approved Mining Plan/Scheme and true accounts for their leased area. After

hearing the arguments from the both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.98,68,540/- for irregularities noticed and remaining demanded amount of Rs.18,75,02,260/- waived-off vide Government Memo No.9267/M.I(2)/2021, Industries & Commerce Department dated: 08.12.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 98,68,540/- vide Challan No.51319359882021, dated: 14.12.2021.

As per the records of this office Sri S.Krishna Reddy obtained despatch permits for transportation of silica sand from his quarry lease area.

<b>Sl. No.</b>	<b>Year</b>	<b>Silica Sand permits obtained (in MTs)</b>
1.	2003-04	0
2.	2004-05	0
3.	2005-06	1000
4.	2006-07	14280
5.	2007-08	18170
6.	2008-09	17850
7.	2009-10	19905
8.	2010-11	31460
9.	2011-12	42420
10.	2012-13	26416
11.	2013-14	38690
12.	2014-15	22195
13.	2015-16	21226
14.	2016-17	57400
15.	2017-18	115830
16.	2018-19	118202
17.	2019-20	45400
18.	2020-21	0
19.	2021-22	86500
20.	2022-23	537095
21.	2023-24 (Up to 28.11.2023)	106605
<b>TOTAL</b>		<b>13,20,644</b>

## 2. Sri Y.Janaki Rami Reddy: -

- A mining lease for Silica Sand over an extent of 20.146 Ha./A.49.78 Cts. in Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19 of Momidi Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted by Government vide G.O.Ms.No.323, Industries & Commerce (M-I) Department, dated 25.07.2002 in favour of Sri Y.Janakirami Reddy for a period of 20 years.
- The same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 3146/M/2002, dated 19.09.2002 for a period of 20 years i.e., from 02.09.2002 to 01.09.2022.
- Sri Y.Janakirami Reddy has filed 1<sup>st</sup> renewal application on 16.08.2021, within the stipulated period as per Rule-12(5)(h)(xi) of Andhra Pradesh Minor Minerals Concession Rules, 1966. Hence, as per the existing rules the quarry lease period deemed to be extended up to 31.03.2023.
- The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 394/MS/SS/NLR/2022, dated 23.03.2022, which is valid up to 01.09.2022.

- The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/VSP-173/2015, dated 31.10.2016, which is valid up to 01.09.2022.
- The subject lease is also having Consent For Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-259/APPCB/ZO-VJA/CFO/W&A/2022, dated 06.03.2022, which is valid up to 01.09.2022.
- The Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 15.11.2019 on the Quarry Lease area held by Sri Y. Janaki Rami Reddy for Silica Sand over an extent of 20.146 Ha. in Sy. No. 695/6, 695/98, etc., of Momidi Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 7,49,944.35 MT, whereas the lease holder had been obtained despatch permits for a quantity of 7,29,885.9 MT as on date of inspection and concluded the variation quantity as 20,058.45 MT.
  - (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
  - (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore (Respondent No. 9) has issued Demand Notice No. 3146/M/2002, dated. 22.01.2020 to the 12<sup>th</sup> Respondent for payment of Normal Seigniorage Fee Rs. 15,04,384/-, Market Value of Rs. 1,00,29,225/-, Penalty of Rs. 5,00,000/- totaling an amount of Rs. 1,20,33,609/- for illegal excavation and transportation of Silica Sand for a quantity of 20,058.45 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose of the revision application, the revision authority had been conducted personal hearing on 19.04.2021.

After hearing the arguments from the both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.15,04,384/- towards Normal Seigniorage Fee and the remaining demanded amount of Rs.1,00,29,225/- waived-off vide Government Memo No.5066/M.I(1)/2020, of Industries & Commerce Department dated: 28.04.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 15,04,384/- vide Challan Nos. (1)51043850782021, dated: 06.05.2021 of Rs. 7,00,000/- & (2) 51045285282021, dated: 07.05.2021 of Rs. 8,04,384/-.

As per the records of this office, the lease holder had been obtained despatch permits for transportation of Silica Sand from his quarry lease to a quantity of 9,64,812 MT as on 01.09.2022 (till the end of the lease period). Later permits were not issued so far.

<b>Sl. No.</b>	<b>Year</b>	<b>Silica Sand permits obtained (in MTs)</b>
1.	2002-03	0
2.	2003-04	7500
3.	2004-05	11300
4.	2005-06	15000
5.	2006-07	23420
6.	2007-08	26755
7.	2008-09	23120
8.	2009-10	63750
9.	2010-11	68500
10.	2011-12	41480
11.	2012-13	32692
12.	2013-14	61491
13.	2014-15	60998
14.	2015-16	42300
15.	2016-17	40100
16.	2017-18	60650
17.	2018-19	88128
18.	2019-20	75400
19.	2020-21	47200
20.	2021-22	88128
21.	2022-23	86900
22.	2023-24 ( Up to 28.11.2023)	0
<b>TOTAL</b>		<b>9,64,812</b>

### 3. Sri D.Vinay Kumar Reddy: -

- It is submitted that, the Director of Mines & Geology, Ibrahimpatnam vide Proceedings No.19734/R3-1/2003, dated 19.04.2017 has granted a quarry lease for Silica Sand over an extent of 4.366 Ha./A.10.79Cts. in Sy.No.553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) for a period of 20 years in favour of Sri D.Vinay Kumar Reddy.
- Further, the same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 2446/Q/2003, dated 10.05.2017 for a period of 20 years i.e., from 10.05.2017 to 09.05.2037.
- Further, the then Deputy Director of Mines & Geology, Guntur has approved the Mining Plan vide Letter No. 4950/MMP/NLR/2016, dated 06.02.2017, which is valid up to 31.03.2022. Soon after the completion period mentioned in the Approved Mining Plan, the then Deputy Director of Mines & Geology, Nellore has approved the Scheme of Mining for two years vide Letter No. 1910/MS/Silica Sand/ NLR/2022, dated 30.01.2023 for the periods 2022-23 & 2023-24.
- Further, the State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/09/2017/448-1131, dated: 15.10.2018, which is valid for a period of 7 years i.e., up to 14.10.2025.
- Further, the subject lease is also having Consent For Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-563/APPCB/ZO-VJA/CFE&CFO/RED/2018, dated 26.12.2018, which is valid up to 30.11.2023.
- Further, the Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P.

Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 14.11.2019 on the Quarry Lease area held by Sri D. Vinay Kumar Reddy for Silica Sand over an extent of 4.366 Ha. in Sy. No. 553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.

- (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 15,943.42 MT, whereas the lease holder had been obtained despatch permits for a quantity of 16,734 MT and concluded the variation quantity as 790.58 MT.
- (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
- (c) The lessee not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 2446/Q/2003, dated. 20.01.2020 to the lease holder for payment of Normal Seigniorage Fee Rs.59,293.50/-, Market Value of Rs. 3,95,290/-, Penalty of Rs.5,00,000/- totalling an amount of Rs.9,54,584/- for the illegal excavation and transportation of Silica Sand for a quantity of 790.58 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed Writ Petition No. 24531 of 2020 before the Hon'ble High Court of Andhra Pradesh. The Hon'ble High Court of Andhra Pradesh while disposing the Writ Petition at admission stage delivered the following orders that "leaving it open for the petitioner herein to prefer statutory appeal before the Director of Mines and Geology within a period of two (2) weeks from the date of receipt of a copy of this Order against the demand notice, dated 20.01.2020, which is impugned in the present writ petition. If any such appeal is filed within the time stipulated, the same may be considered and appropriate orders be passed strictly in accordance with law after giving opportunity of hearing to the petitioner herein. It is also made clear that for a period of four (4) weeks from today no coercive action pursuant to the impugned demand notice shall be taken against the petitioner herein.

Accordingly, the lease holder has filed Appeal petition against the Demand Notice No. 2446/Q/2003, dated. 20.01.2020 before the Director of Mines and Geology, Ibrahimpatnam. In order to dispose of the Appeal petition, the Director of Mines and Geology, Ibrahimpatnam has given hearing date on 05.05.2022, but the lease holder did not attend the appeal hearing on said date. No orders have been received in this regard so far.

As per the records of this office the lease holder had obtained despatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as follows:

<b>Sl. No.</b>	<b>Year</b>	<b>Silica Sand permits obtained (in MTs)</b>
1.	2017-18	0
2.	2018-19	0
3.	2019-20	33083
4.	2020-21	26000
5.	2021-22	30373
6.	2022-23	33225
7.	2023-24 ( As on 28.11.2023)	53225
<b>TOTAL</b>		<b>1,75,906</b>

#### 4. Sri Patan Mahaboob Saheb: -

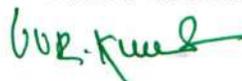
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- The same was executed by the then Assistant Director of Mines and Geology, Nellore vide Proceedings No.3595/M/1994, dt.29.08.2003 w.e.f. 29.08.2003 to 28.08.2023.
- The Director of Mines & Geology, Ibrahimpatnam vide D.Dis. Proceedings No.3789087/D8/2020, dated 22.07.2022 has determined the said quarry lease for non-obtaining of Environmental Clearance and Consent for Operation (CFO) from the competent authorities under Rule-12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. As such there is no Quarry Lease in this area.

As per the records of this office the lease holder had obtained despatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as follows:

Sl. No.	Year	Silica Sand permits obtained (in MTs)
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4.	2005-06	12400
5.	2006-07	18100
6.	2007-08	36550
7.	2008-09	28050
8.	2009-10	5950
9.	2010-11	6800
10.	2011-12	23615
11.	2012-13	89117
12.	2013-14	0
13.	2014-15	0
14.	2015-16	8300
15.	2016-17	10100
16.	2017-18	0
17.	2018-19	0
18.	2019-20	0
19.	2020-21	0
20.	2021-22	0
21.	2022-23	0
<b>TOTAL</b>		<b>2,54,982</b>

This is submitted for kind perusal and necessary action.

Yours faithfully,



Divisional Mines & Geology Officer,  
Gudur, Tirupati District.

से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. ऐसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION**

New Delhi, the 14th March, 2017

**S.O. 804(E).**—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10<sup>th</sup> May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10<sup>th</sup> May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as “Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon’ble High Court of Jharkhand had passed an order dated the 28<sup>th</sup> November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12<sup>th</sup> December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon’ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7<sup>th</sup> July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12<sup>th</sup> December, 2012 and 24<sup>th</sup> June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13<sup>th</sup>. February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that ..... section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

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(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

of

Annexure-VIII

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change,</b>
	<b>Government of India</b>
Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.	

**Lr. No.6/SEIAA/AP/ Gen/2016 -301****11/01/2024**

To  
The Member Secretary,  
A.P Pollution Control Board,  
Vijayawada, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 -Detailed action taken report-requested - Reg.

Ref: 1. O.A.No.101 of 2022 filed in Hon'ble NGT Chennai.  
2. Hon'ble NGT Order dated 23.08.2023 in O.A.No.101 of 2022.  
3. MoEF&CC, Notification S.O. 804(E) dated.14.03.2017.  
4. MoEF&CC Office Memorandum dated 07.07.2021.  
5. EFS&T Dept., G.O.Ms.120, dated.01.11.2018.  
6. T.O. Ir.No.6/SEIAA/A.P/Gen/2016-177 dated.16.10.2023.  
7. T.O. Ir.No.6/SEIAA/A.P/Gen/2016-230 dated.07.11.2023.  
8. T.O. Ir.No.6/SEIAA/A.P/Gen/2016-244 dated.17.11.2023.  
9. Lr.No.17870/D8-Nellore/2023 dated.29.10.2023 received on 01.12.2023 from  
Director of Mines & Geology Department.

\*\*\*

In the reference 1<sup>st</sup> cited a case was filed in Hon'ble NGT in O.A.No.101 of 2022 in the Matter Of Green society, coastal corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore district Vs Union of India Rep & Others against illegal Silica sand mining.

In the reference 2<sup>nd</sup> cited, the Hon'ble NGT Chennai directed the SEIAA, A.P as follows:

*"Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents".*

In the reference 3<sup>rd</sup> cited, the MoEF & CC issued Notification S.O. 804(E), dated 14.03.2017 at para No. 13 (3) as follows:

*In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.*

In the reference 4<sup>th</sup> cited, the MoEF & CC issued OM dated 07.07.2021 as follows:

The Central Pollution Control Board, all state Pollution control Boards and all union Territory Pollution Control committees shall identify cases of violation under their respective

11-01-2024  
ESPACHED  
S.P.S.

jurisdiction, report such cases to the Ministry or State/ Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.

In the reference 5<sup>th</sup> cited, the EFS&T department issued G.O.Ms.120 dated 01.11.2018 as follows:

*In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance (s) granted by the State level Environment Impact Assessment Authority.*

In the reference 6<sup>th</sup> cited, the SEIAA addressed a letter to APPCB for detailed report in O.A.No.101 of 2022 on 16.10.2023.

Further, the SEIAA addressed letters through references 7<sup>th</sup> & 8<sup>th</sup> to APPCB for detailed report in O.A.No.101 of 2022 . So far A.P. Pollution Control Board had not submitted any report pertaining to violations on EC conditions.

However, vide reference 9<sup>th</sup> cited, the Director of Mines & Geology Department has submitted a report on O.A.No.101 of 2022 wherein violations with respect to EC conditions were mentioned in the report.

In view of the above, the Member Secretary, APPCB is requested to furnish detailed action taken report on O.A.No.101 of 2022 so as to submit the same to Hon'ble NGT Chennai.

Yours faithfully  
S. Srisaravanan  
Member Secretary (FAC),  
SEIAA,A.P.





seiaa ap &lt;seiaaap2023@gmail.com&gt;

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**SEIAA,A.P-The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 – Detailed report-requested - Reg.**

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seiaa ap &lt;seiaaap2023@gmail.com&gt;

Mon, Apr 8, 2024 at 12:26 PM

To: pa-ms@appcb.gov.in, chiefengineer@appcb.gov.in, hopcblegal@gmail.com

Cc: pvr\_reddy59@yahoo.co.in, Sri Saravanan &lt;srisaravanan123@gmail.com&gt;

**Reminder- Most Urgent- Court case**

Sir,  
Your attention is requested at trailing mail dt.11.10.2023 and letter dated 11.01.2024 addressed by SEIAA (Copy enclosed), requesting APPCB to submit detailed compliance report on EC conditions and action taken report on violations of EC conditions. However, the report is not yet received from the APPCB.

In view of the above it is once again requested to submit the report so as to submit the same to Hon'ble NGT, Chennai as the case is listed on 12.04.2024.

with regards,  
For SEIAA, A.P.

----- Forwarded message -----

From: **seiaa ap** <seiaaap2023@gmail.com>

Date: Wed, Oct 11, 2023 at 5:13 PM

Subject: SEIAA,A.P-The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 –Detailed report-requested - Reg.

To: &lt;pa-ms@appcb.gov.in&gt;, &lt;chiefengineer@appcb.gov.in&gt;

Cc: &lt;pvr\_reddy59@yahoo.co.in&gt;, Chalapathi Rao Pasala &lt;Chalapathipasala@gmail.com&gt;

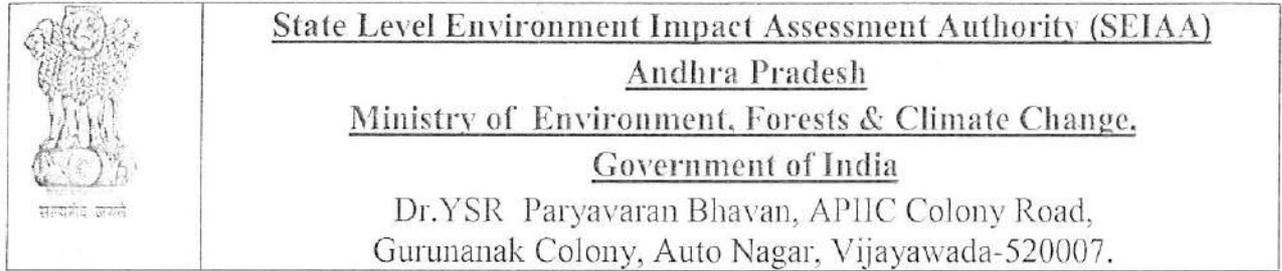
[Quoted text hidden]

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**2 attachments**

 **court order on 101 of 2022.pdf**  
509K

 **Letter dated 11.01.2024.pdf**  
754K



By Speed Post

Lr.No.6/SEIAA/AP/Gen/NLR/2023-9

**SHOW CAUSE NOTICE**

**Sub:** SEIAA, A.P -20.153 Ha Silica Sand Mine of Sri Y. Janaki Rami Reddy at Sy.No.695/6,695/9B,695/10B,695/11,695/13,695/14,695/16,695/17, 695/18 & 695/19 of Momidi Village, Chillakur Mandal, SPSR Nellore District, A.P- Operating the Mine violating conditions stipulated in the Environmental Clearance (EC) issued by SEIAA - Show Cause Notice under section 15 of Environment(Protection) Act,1986 -Issued - Reg.

**Ref:**

1. SEIAA EC order No.SEIAA/AP/VSP-173/2015,dated.31.10.2016
2. O.A.No.101 of 2022(SZ) filed on Hon'ble NGT, Chennai.
3. Hon'ble NGT order dated.23.08.2023 in O.A.No.101 of 2022(SZ).
4. SEIAA Lr.No.6/SEIAA/AP/Gen/2016-244 dated 17.11.2023 to Director of Mines and Geology.
5. Director, Mines & Geology Department report dated.29.11.2023.
6. SEIAA show cause notice issued vide Lr.No.6/SEIAA/AP/Gen/NLR/2023-303, dated 11.01.2024.

\* \* \* \* \*

**WHEREAS**, you are operating the Silica Sand Mine in an extent of 1720.153 Ha Silica Sand Mine of Sri Y. Janaki Rami Reddy at Sy.No.695/6,695/9B,695/10B,695/11,695/13,695/14,695/16,695/17, 695/18 & 695/19 of Momidi Village, Chillakur, SPSR Nellore District, A.P.

**WHEREAS**, vide reference 1<sup>st</sup> cited above, the SEIAA issued EC order vide Order dt. 31.10.2016 duly stipulating certain conditions for compliance in the interest of Environmental Protection.

**WHEREAS**, vide reference 2<sup>nd</sup> cited above, a case has been filed by Green Society Coastal Corridor in Hon'ble NGT, Chennai in O.A.No.101 of 2022(SZ) against illegal mining of Silica Sand.

**WHEREAS**, vide reference 3<sup>rd</sup> cited above, the Hon'ble NGT, Chennai, after hearing the case, has directed the SEIAA vide order dated.23.08.2023 as follows:

*"3.Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents"*.

**WHEREAS**, vide reference 4<sup>th</sup> cited above, the SEIAA addressed a letter to the Director, Mines & Geology Department and requested to furnish a detailed report w.r.t. O.A.No.101 of 2022(SZ) on excess mining being done by the private respondents.

**WHEREAS**, Vide reference 5<sup>th</sup> cited above, SEIAA received a report furnished by the Director, Mines & Geology Department in O.A.No.101 of 2022(SZ).

**WHEREAS**, as per the report of the DMG, the following lapses observed at the quarry site:

- a. After measuring the pits, the excavated quantity of Silica Sand is arrived 7,49,944.35 MT, whereas the lease holder had been obtained dispatch permits for a quantity of 7,29,885.9 MT as on date of the inspection and concluded the variation quantity as 20,058.45 MT.
- b. No precautions are taken to protect natural watercourses/ resources in vicinity of the leased area.
- c. The lessee has not developed the Greenbelt in the leased area as per Environmental conditions.

As seen from the report of the Mines and Geology it is inferred that the EC conditions stipulated by SEIAA, A.P have been violated. In this regard the SEIAA

issued Show Cause notice vide reference 6<sup>th</sup> cited and the SEIAA has not received any reply from you.

Therefore, you are once again directed to Show cause as to why legal proceedings should not be initiated against you on the violated EC conditions and your reply in this regard shall reach this office **within 15 (Fifteen) days** from the date of receipt of this notice failing which SEIAA will have no other option except to initiate legal action, as deemed fit and appropriate under the provision of section 15 of the E (P) Act, 1986 and in the circumstances of the case without any further notice to the project management, in the interest of safeguarding the public health and environment.

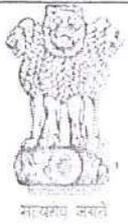
  
MEMBER SECRETARY,  
SEIAA, A.P.

To,

Sri Y. Janaki Rami Reddy, Mg.Partner  
Varagali (V & Post), Chillakur (M),  
Erstwhile SPSR Nellore District-524412,  
Ph.No:9989900400.  
E-mail:chandraminerals48@gmail.com.

Copy to

1. The Special Secretary to Government, EFS&T Department, A.P. Secretariat, Velagapudi for favour of kind information .
2. The Member Secretary, APPCB for kind information and necessary action.
3. The Chairman, SEAC, A.P. for favour of kind information.
4. IRO, MoEF & CC, Vijayawada for information.
5. The Director, Mines & Geology Department for information.

 <p>मायकाय कर्तव्ये</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b></p> <p><b>Andhra Pradesh</b></p> <p><b>Ministry of Environment, Forests &amp; Climate Change,</b></p> <p><b>Government of India</b></p> <p>Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
	<p>By Speed Post</p>

Lr.No.6/SEIAA/AP/Gen/NLR/2023 —(6)

**SHOW CAUSE NOTICE**

**Sub:** SEIAA, A.P –17.939 Ha Silica Sand Mine of Sri S. Krishna Reddy at Sy.No. 515/P, of Ballavolu Village, Chillakur Mandal, SPSR Nellore District, A.P- Operating the Mine violating conditions stipulated in the Environmental Clearance (EC) issued by SEIAA - Show Cause Notice under section 15 of Environment(Protection) Act,1986 –Issued – Reg.

- Ref:**
1. SEIAA EC order No.SEIAA/AP/NLR/MIN/06/2016/127, dated.04.08.2016
  2. O.A.No.101 of 2022(SZ) filed on Hon'ble NGT, Chennai.
  3. Hon'ble NGT order dated.23.08.2023 in O.A.No.101 of 2022(SZ).
  4. SEIAA Lr.No.6/SEIAA/AP/Gen/2016-244 dated 17.11.2023 to Director of Mines and Geology.
  5. Director, Mines & Geology Department report dated.29.11.2023.
  6. SEIAA show cause notice issued vide Lr.No.6/SEIAA/AP/Gen/NLR/2023-306, dated 11.01.2024.

\* \* \* \* \*

**WHEREAS**, you are operating the Silica Sand Mine in an extent of 17.939 Ha of Sri S. Krishna Reddy at Sy.No. 515/P, of Ballavolu Village, Chillakur, SPSR Nellore District, A.P.

**WHEREAS**, vide reference 1<sup>st</sup> cited above, the SEIAA issued EC order vide Order dt. 04.08.2016 duly stipulating certain conditions for compliance in the interest of Environmental Protection.

**WHEREAS**, vide reference 2<sup>nd</sup> cited above, a case has been filed by Green Society Coastal Corridor in Hon'ble NGT, Chennai in O.A.No.101 of 2022(SZ) against illegal mining of Silica Sand.

WHEREAS, vide reference 3<sup>rd</sup> cited above, the Hon'ble NGT, Chennai, after hearing the case, has directed the SEIAA vide order dated.23.08.2023 as follows:

*"3.Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents".*

WHEREAS, vide reference 4<sup>th</sup> cited above, the SEIAA addressed a letter to the Director, Mines & Geology Department and requested to furnish a detailed report w.r.t. O.A.No.101 of 2022(SZ) on excess mining being done by the private respondents.

WHEREAS, Vide reference 5<sup>th</sup> cited above, SEIAA received a report furnished by the Director, Mines & Geology Department in O.A.No.101 of 2022(SZ).

WHEREAS, as per the report of the DMG, the following lapses observed at the quarry site:

- a. After measuring the pits, the excavated quantity of Silica Sand is arrived 2,27,385 MT, whereas the lease holder had been obtained dispatch permits for a quantity of 5,69,769 MT as on date of the inspection and concluded the variation quantity as 3,42,384 MT.
- b. The lessee excavated the mineral beyond 2.5 Mts, effecting the ground water regime of the area.
- c. The lessee has not developed the Greenbelt in the leased area as per Environmental conditions.

As seen from the report of the Mines and Geology it is inferred that the EC conditions stipulated by SEIAA, A.P have been violated. In this regard the SEIAA issued Show Cause notice vide reference 6<sup>th</sup> cited and the SEIAA has not received any reply from you.

Therefore, you are once again directed **Show cause** as to why legal proceedings should not be initiated against the violated EC conditions and your reply in this regard shall reach this office **within 15(Fifteen) days** from the date of receipt of this notice failing which SEIAA will have no other option except to initiate legal action, as deemed to fit

and appropriate under the provision of section 15 of the E (P) Act, 1986 and in circumstances of the case without any further notice to the project management, in the interest of safeguarding the public health and environment.

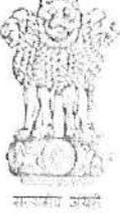
  
MEMBER SECRETARY,  
SEIAA, A.P.

To,

M/s. S. Krishna Reddy, Mg. Partner,  
H.No.4/1/26, Naidupet,  
SPSR Nellore District-524412,  
Ph.No:9848487411.  
E-mail:chandraminerals48@gmail.com.

Copy to

1. The Special Secretary to Government, EFS&T Department, A.P. Secretariat, Velagapudi for favour of kind information .
2. The Member Secretary, APPCB for kind information and necessary action.
3. The Chairman, SEAC, A.P. for favour of kind information.
4. IRO, MoEF & CC, Vijayawada for information.
5. The Director, Mines & Geology Department for information.

 सत्यमेव जयते	<b><u>State Level Environment Impact Assessment Authority (SEIAA)</u></b>
	<b><u>Andhra Pradesh</u></b>
	<b><u>Ministry of Environment, Forests &amp; Climate Change,</u></b>
	<b><u>Government of India</u></b>
Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.	

By Speed Post

**Lr.No.6/SEIAA/AP/Gen/NLR/2023** — ॥

**SHOW CAUSE NOTICE**

**Sub:** SEIAA, A.P – 4.367 Ha, Silica Sand Mine of M/s. D. Vinay Kumar Reddy at Sy.No.553/2, 555/2, 565/2, 568/2 of Ballavolu Village, Chillakur Mandal, SPSR Nellore District, A.P - Operating the Mine violating conditions stipulated in the Environmental Clearance (EC) issued by SEIAA - Show Cause Notice under section 15 of Environment(Protection) Act,1986 –Issued – Reg.

**Ref:**

1. SEIAA EC order No. SEIAA/AP/NLR/MIN/09/2017/448 dated.15.10.2018
2. O.A.No.101 of 2022(SZ) filed on Hon'ble NGT, Chennai.
3. Hon'ble NGT order dated.23.08.2023 in O.A.No.101 of 2022(SZ).
4. SEIAA Lr.No.6/SEIAA/AP/Gen/2016-244 dated 17.11.2023 to Director of Mines and Geology.
5. Director, Mines & Geology Department report dated.29.11.2023.
6. SEIAA show cause notice issued vide Lr.No.6/SEIAA/AP/Gen/NLR/2023-304, dated 11.01.2024.

\* \* \* \* \*

**WHEREAS**, you are operating the Silica Sand Mine in an extent of 4,367 Ha, Silica Sand Mine of M/s. D. Vinay Kumar Reddy at Sy.No.553/2, 555/2, 565/2, 568/2 of Momidi Village, Chillakur, SPSR Nellore District, A.P.

**WHEREAS**, vide reference 1<sup>st</sup> cited above, the SEIAA issued EC order vide Order dt.15.10.2018 duly stipulating certain conditions for compliance in the interest of Environmental Protection.

**WHEREAS**, vide reference 2<sup>nd</sup> cited above, a case has been filed by Green Society Coastal Corridor in Hon'ble NGT, Chennai in O.A.No.101 of 2022(SZ) against illegal mining of Silica Sand.

**WHEREAS**, vide reference 3<sup>rd</sup> cited above, the Hon'ble NGT, Chennai, after hearing the case, has directed the SEIAA vide order dated.23.08.2023 as follows:

*“3.Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents”.*

**WHEREAS**, vide reference 4<sup>th</sup> cited above, the SEIAA addressed a letter to the Director, Mines & Geology Department and requested to furnish a detailed report w.r.t. O.A.No.101 of 2022(SZ) on excess mining being done by the private respondents.

**WHEREAS**, Vide reference 5<sup>th</sup> cited above, SEIAA received a report furnished by the Director, Mines & Geology Department in O.A.No.101 of 2022(SZ).

**WHEREAS**, as per the report of the DMG, the following lapses observed at the quarry site:

- a. After measuring the pits, the excavated quantity of Silica Sand is arrived 15,943.42 MT, whereas the lease holder had been obtained dispatch permits for a quantity of 16,734 MT as on date of the inspection and concluded the variation quantity as 790.58 MT.
- b. No precautions are taken to protect natural watercourses/ resources in vicinity of the leased area.
- c. The lessee has not developed the Greenbelt in the leased area as per Environmental conditions.

As seen from the report of the Mines and Geology it is inferred that the EC conditions stipulated by SEIAA, A.P have been violated. In this regard the SEIAA

issued Show Cause notice vide reference 6<sup>th</sup> cited and the SEIAA has not received any reply from you.

Therefore, you are once again directed to Show cause as to why legal proceedings should not be initiated against you on the violated EC conditions and your reply in this regard shall reach this office within 15(Fifteen) days from the date of receipt of this notice failing which SEIAA will have no other option except to initiate legal action, as deemed to fit and appropriate under the provision of section 15 of the E (P) Act, 1986 and in the circumstances of the case without any further notice to the project management, in the interest of safeguarding the public health and environment.

  
MEMBER SECRETARY,  
SEIAA, A.P.

To,

M/s. D. Vinay Kumar Reddy,  
Ballavolu (V), Chillakur (M),  
Erstwhile SPSR Nellore District-524101,  
Ph.No:9441847833.

Copy to

1. The Special Secretary to Government, EFS&T Department, A.P. Secretariat, Velagapudi for favour of kind information .
2. The Member Secretary, APPCB for kind information and necessary action.
3. The Chairman, SEAC, A.P. for favour of kind information.
4. IRO, MoEF & CC, Vijayawada for information.
5. The Director, Mines & Geology Department for information.

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change,</b>  <b>Government of India</b>          Dr.YSR Paryavaran Bhavan, APIIC Colony Road,          Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
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**Lr. No.6/SEIAA/AP/ Gen/2016 — 19**

**23/04/2024**

✓ To

The Director,  
 Mines & Geology Dept., Govt. of A.P.,  
 D.No. 7-104, B-Block, 5th & 6th floors,  
 Sri Anjaneya Towers, Ibrahimpatnam,  
 Vijayawada- 521456, Andhra Pradesh.

Sir,

Sub: SEIAA, A.P- The Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 –Present Status -requested- Reg.

Ref: 1. O.A.No.101 of 2022 filed in Hon'ble NGT Chennai.  
 2. Hon'ble NGT Order dated 23.08.2023 in O.A.No.101 of 2022.  
 3. T.O Lr No.6/SEIAA/AP/ Gen/2016 dated 17.11.2023.  
 4. DMG, report dated 29.11.2023.  
 5. Show Cause Notices issued to Mine holders on 11.01.2023.

\*\*\*

It is to inform that, a case was filed by Sri BMK Reddy representing Green Society Coastal Corridor, Chinthavaram Village, Chillakur Mandal, SPSR Nellore District registered as O.A.No.101 of 2022 (SZ) in the Hon'ble NGT, Chennai against illegal Silica Sand mining in SPSR Nellore district.

The Hon'ble NGT, Chennai vide reference 2<sup>nd</sup> cited directed the SEIAA, A.P as follows:

*“Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents”.*

In compliance with the order of the Hon'ble NGT, the SEIAA, A.P., vide reference 3<sup>rd</sup> cited, addressed a letter to Department of Mines and Geology requesting a detailed report. In reply, the Director of Mines and Geology Dept., vide reference 4<sup>th</sup> cited furnished report to SEIAA, A.P on 29.11.2023 duly mentioning the violations observed by the Joint Committee constituted by the Sub-Collector, Gudur vide Rc.BI.

Dated.15.06.2019 with a team of Officials consisting from the Departments of Mines & Geology, Revenue, APPCB, Ground Water and Water Resources Dept.,. **But there is no clarity in the report dt.29.11.2023 on present status and if any excess mining was done.**

In view of the above, the Director, Department of Mines and Geology is requested to furnish report duly mentioning present status and if any excess mining was done, as directed by the Hon'ble NGT Chennai in O.A.No.101 of 2022 for onward submission to NGT as the **case is listed on 27.05.2024.**

This may be treated as most urgent.

Yours faithfully

Special Secretary To Govt  
Member Secretary,  
SEIAA, A.P.

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY: IBRAHIMPATNAM**

Letter No.17870/D8-Nellore/2023

Date.17.05.2024.

From  
V.G.Venkata Reddy,  
Director of Mines and Geology,  
5<sup>th</sup> & 6<sup>th</sup> Floor, 'B' Block,  
Sri Anjaneya Towers,  
Ibrahimpattam, NTR District,  
A.P.

To  
The State Level Environment Impact  
Assessment Authority (SEIAA),  
Andhra Pradesh, Ministry of  
Environment, Forests & Climate  
Change, Govt. of India,  
D.No.33-26-14 D/2,  
Near Sunrise Hospital, Pushpa Hotel  
Center, Chalamavari Street,  
Kasturibaipet, Vijayawada - 520 010.

Sir,

Sub: Mines and Quarries - Case filed before the Hon'ble NGT(SZ), Chennai in O.A.No.101 of 2022 by Sri BMK Reddy of Green Society Coastal Corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore - Order of the Hon'ble NGT(SZ) Chennai dated 23.08.2023- Present status of the quarry leases called for by the Member Secretary, SEIAA, AP - Submitted- Regarding.

- Ref:-
1. O.A.No.101 of 2022 filed by Sri BMK Reddy of Green Society Coastal Corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore.
  2. Order of the Hon'ble NGT(SZ) Chennai dated 23.08.2023
  3. Letter No.6/SEIAA/AP/Gen/2016-244, dt.17.11.2023 from the Special Secretary to Govt., Member Secretary, SEIAA,AP.
  4. DM&G Memo No.17870/D8-Nellore/NGT/2023, dt.27.11.2023 addressed to the Divl.M&GO, Gudur.
  5. Divl.M&GO, Gudur Letter No.101/NGT/2022, dt.28.11.2023.
  6. DM&G Lr.No.17870/D8-Nellore/NGT/2023, dt.29.11.2023 addressed to the SEIAA, Vijayawada, A.P.
  7. Letter No.6/SEIAA/AP/Gen/2016-19, dt.23.04.2024 from the Special Secretary to Govt., Member Secretary, SEIAA,AP.
  8. DM&G Memo No.17870/D8-Nellore/NGT/2023, dt.24.04.2024 addressed to the Divl.M&GO, Gudur.
  9. Divl.M&GO, Gudur Letter No.101/NGT/2022, dt.04.05.2024.

&&&

I invite kind attention to the subject and references cited. Through the reference 7<sup>th</sup> cited, the Special Secretary to Govt. and Member Secretary, SEIAA, AP while enclosing the Hon'ble NGT, Chennai order dated 23.08.2023 in O.A.No.101 of 2022 requested to furnish present status and if any excess mining was done as directed by the Hon'ble NGT(SZ), Chennai in the matter of Green Society, Coastal Corridor Chintavaram Village, Chillakur Mandal, SPSR Nellore

In this connection through the reference 9<sup>th</sup> cited, the Divisional Mines and Geology Officer, Gudur has submitted further report on status of Quarry Leases mentioned by the petitioner i.e., i) Sri S.Krishna Reddy (11<sup>th</sup> Respondent), ii) Sri Y.Janaki Rami Reddy (12<sup>th</sup> Respondent), iii) Sri D.Vinay Kumar Reddy (13<sup>th</sup> Respondent).

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In continuation of this office report dated 29.11.2023 present status of the above quarry leases as per the reported by the Divisional Mines and Geology Officer, Gudur as follows:

**I. Present status of Quarry Lease area of Sri S. Krishna Reddy:**

The Technical staff O/o. Divl.M&GO, Gudur has inspected and surveyed the quarry lease area of Sri S.Krishna Reddy for Silica Sand over an extent of 17.940 Hectares / 44.33 Acres in Sy.No.515/P of Ballavolu Village, Chillakur Mandal, Tirupati District and verified the boundaries of the leased area as per the lease deed plan on 16.06.2023 and noticed that some of the boundaries were disturbed in the field and encroachment was noticed on North West, West and a gap area between Northern and Southern parts of the leased area. The DGPS survey was conducted to obtain the Quantity of excavation. After calculation the quantity of excavation within the leased area is arrived to 3,09,900 Cum and encroached area arrived to 50,100 Cum.

Further it was reported that, soon after the above inspection and survey the Regional Vigilance & Enforcement Officials have approached their office and had taken over the file into their control for conducting an investigation in connection with a complaint and handed over the file to their office recently.

Further, it is reported that, the Divisional Mines and Geology Officer, Gudur have initiated action against the lease holder Sri S.Krishna Reddy and issued Show Cause Notice vide No.4831/M/1993, dt.01.05.2024 for misuse of transit permits for quantity of 5,45,894 MT of Silica Sand within the leased area and also for quantity of 1,25,250 MT of Silica Sand excavated and transported outside the leased area (Copy enclosed).

**II. Present status of Quarry Lease area of Sri Y. Janakirami Reddy:**

The quarry lease area of Sri Y.Janakirami Reddy for Silica Sand over an extent of 20.146 Ha./A.49.78 Cts. in Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19 of Momidi Village, Chillakur Mandal, Tirupati District was inspected by the Regional Vigilance & Enforcement Officer, Nellore, along with the technical staff O/o. the Assistant Director of Mines & Geology, Nellore and Revenue department officials on 31.01.2023.

At the time of inspection, the inspecting officers observed following points in the quarry leased area.

- i. No quarry operations were observed in the quarry leased area and no machinery was available at quarry site.
- ii. The representative of the Lessee Sri Inugunta Sobhanbabu S/o. Rajaiah was present at quarry site and informed that quarrying activities are going on regularly, on the day of inspection it was stopped due to cloudy weather.
- iii. As per the Approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up quarrying operations between the grids E405000-E405300 & N1565600-N1565800 from North to South. On the day of inspection, noticed quarrying activities in the proposed area.

//3//

- iv. As per the Approved Mining Plan, in the year 2022-23, the lease holder shall be carryout quarrying operations up to depth of 2.50 mts. As per the depth measurements mentioned in survey report, the lease holder had conducted quarrying operations within the prescribed depth of 2.50 mts in the leased area.
- v. As per the approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up casuarinas plantation towards East side demarcated in the Plate No.4 in buffer zone area of quarry leased area. On field observation there is no plantation in the in the proposed area.
- vi. On the day of inspection observed 718 MTs stock of silica sand in the leased area.
- vii. As per records the lease holder does not furnish the financial assurance to the amount of Rs.1,20,000/- in the form of Bank Guarantee, required under Rule-7 & 12(5)(c) of Mineral Concession Rules, 1960.
- viii. As per the approved Mining plan the lease holder shall be taken up green belt in the peripheral buffer zone of 7.5 m width all along the boundary of the mine with casuarinas plantation and proposed no quarrying activities in buffer zone area. On field observation it was noticed that the lease holder has not taken-up plantation in buffer zone area, moreover he has excavated silica sand over an extent of 5,022 Sq. mts/ 0.502 Hectares in buffer zone area.
- ix. The lease holder had excavated and transported for a quantity of 4,09,200MTs (2,04,600 Cu. Mtr x 2 (specific gravity) = 4,09,200 MTs) of Silica Sand as against the permit issued quantity of 5,33,575MTs within the quarry leased area. Hence there is a difference quantity of 1,24,375 Tonnes of Silica Sand between permitted quantity and excavated quantity, here permitted quantity is in higher side than the excavated quantity.

The above action against the lease holder Sri Y.Janakirami Reddy at present is under approval by the Vigilance & Enforcement Department. Soon after receipt of the report from the Vigilance & Enforcement Department the Divisional Mines and Geology Officer, Gudur will initiated action as per the violations reported by the Vigilance & Enforcement Department.

### **III. Present status of Quarry Lease area of Sri D. Vinay Kumar Reddy:**

The quarry lease area of Sri D.Vinay Kumar Reddy for Silica Sand over an extent of 4.366 Hectares / 10.79 Acres in Sy.No.553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, Tirupati District was inspected by the Regional Vigilance & Enforcement Officer, Nellore, along with the technical staff from the O/o the Assistant Director of Mines & Geology, Nellore and Revenue department officials on 30.01.2023.

As per the report:

- i. No quarry operations were observed in the quarry leased area and no machinery was available at quarry site.

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- ii. As per the Approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up quarrying operations between the grids of E3989002- E399100& N1562200 N1562600 from North to South. On the day of inspection, noticed fresh quarry workings activities in between the grids of E399100-E399200 & N1562000-N1562100.
- iii. As per the Approved Mining Plan, for the year 2022-23, the lease holder shall be carryout quarrying operations up to depth of 2.50 mts. As per the depth measurements mentioned in survey report, the lease holder had conducted quarrying operations beyond the depth of 2.50 mts here and there in the leased area and excavated a quantity of 7,020 MTs of Silica Sand beyond the depth of 2.5 Mts within the leased area.
- iv. As per the Approved Mining Plan for the year 2022-23, the lease holder shall be left 50 mts buffer zone from Spring Canal passing outside the leased area in the East side. On the day of inspection, it was observed that the lease holder already conducted mineral excavations in the 50 mts buffer zone area in the extent of 14,856 Sq. Mts.
- v. As per the approved Mining Plan for the year 2022-23, the lease holder has proposed to take up casuarinas plantation towards South-West side demarcated in the Plate No.4 in buffer zone area of quarry leased area. On field observation there is no plantation in the proposed area.
- vi. As per records of their office the lease holder doesn't have furnished the monthly returns and Annual returns, which are required under Sub-Rule-3a(ii) & 3b(ii) of Rule-28 of APMMC Rules, 1966.
- vii. As per records of their office the lease holder doesn't furnish the financial assurance to the amount of Rs. 50,000/- in the form of Bank Guarantee, required under Rule-7 & 12(5)(c) of Mineral Concession Rules, 1960.
- viii. As per the approved Mining plan the lease holder shall be taken up green belt in the peripheral buffer zone of 7.5 m width all along the boundary of the mine with casuarinas plantation and proposed no quarrying activities in buffer zone area. On field observation it was noticed that the lease holder has not taken-up plantation in buffer zone area, moreover he has excavated silica sand over an extent of 5622 Sq.Mts/ 0.562 Hectares in buffer zone area.
- ix. The lease holder had excavated and transported for a quantity of 1,12,428 MTs(56,214 Cu. Mts x 2 (specific gravity) = 1,12,428 MTs) of Silica Sand as against the permit issued quantity of 89,456 Tonnes within the quarry leased area. Hence the difference quantity is 22,972 MTs within the leased area without dispatch permits.
- x. The lease holder had conducted quarrying operations outside the leased area continuity with leased area to an extent of 8,402 Sq. Mts/ 0.840 Hectares in Sy.No.552/P, 556/P, 554/P & 566/P of Ballavolu Village, Chillakur Mandal and excavated and transported for a quantity of 14,472 MTs (7,236 Cu. Mts x 2(specific gravity) = 14,472 MTs) of Silica Sand illegally.

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The above action against the lease holder Sri Y.Janakirami Reddy at present is under approval by the Vigilance & Enforcement Department. Soon after receipt of the report from the Vigilance & Enforcement Department the Divisional Mines and Geology Officer, Gudur will initiated action as per the violations reported by the Vigilance & Enforcement Department.

**IV. Present status of Quarry Lease area of Sri Patan Mahaboob Saheb:**

The quarry lease area of Sri Patan Mahaboob Saheb for Silica Sand over an extent of 9.207 Hectares in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District was granted by the the Government vide G.O.Ms.No.429, Industries & Commerce (M.1), Department dated.28.10.2002 for a period of 20 years.

The Lease deed was executed before the Assistant Director of Mines and Geology, Nellore on 29.08.2003 and issued work orders vide Proceedings No.3595/M/1994, dt.29.08.2003. As such the lease period is 29.08.2003 to 28.08.2023 in normal course.

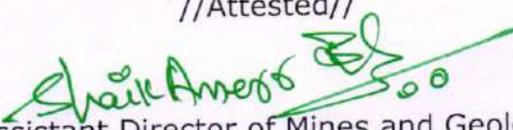
The above quarry lease was determined by the Director of Mines & Geology, Ibrahimpatnam vide D.Dis. Proceedings No. 3789087/D8/2020, dated 22.07.2022 for non-obtaining of Environmental Clearance and Consent for Operation (CFO) from the competent authorities under Rule-12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. As such there is no existing Quarry Lease in favour of Sri Patan Mahaboob Saheb in this area.

This is submitted for information and further necessary action.

Encl: As above.

Yours faithfully,  
Sd/-V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

//Attested//

  
Assistant Director of Mines and Geology

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
D.V. Ranga Kumar, M.Sc.,  
Divisional Mines & Geology Officer,  
Gudur, Tirupati District.

To  
The Director of Mines & Geology,  
Ibrahimpattanam.

**Letter No. 101/NGT/2022, Dated: 04-05-2024.**

Sir,

Sub: - Mines & Quarries – NGT Case - Office of the Divisional Mines & Geology Office, Gudur, Tirupati District – The Hon'ble NGT, Chennai Order dated 23.08.2023 in O.A.No.101 of 2022 – A detailed report called for – Submitted – Reg.

Ref: - Memo No. 17870/D8-Nellore/NGT/2023, dated 24.04.2024 of the Director of Mines & Geology, Ibrahimpattanam.

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I invite kind attention to the subject and reference cited and submit that, through the reference cited the Director of Mines & Geology, Ibrahimpattanam while enclosing the order copy of Hon'ble NGT, Chennai to SEIAA, A.P has directed this office to furnish a detailed report on the O.A.No.101 of 2022 on or before 30.04.2024.

Further submitted that, the Green Society, Coastal Corridor with Regd. No.116/2021, C/o. Sri Dhanvi Weigh Bridge, Chintavaram Village, Chillakur Mandal, SPSR Nellore District (now called Tirupati District), represented by its President Sri B. Madan Kumar Reddy, S/o. Chandra Reddy, Cell No. 80745 17494, e-mail id: greensocietynlr@gmail.com filed an O.A.No.101 of 2022, dated 24.08.2022 by admitting fifteen (15) Respondents. Wherein the Society particularly alleged against four (4) leaseholders viz., i) Sri S. Krishna Reddy (11<sup>th</sup> Respondent), ii) Sri Y.Janaki Rami Reddy (12<sup>th</sup> Respondent), iii) Sri D.Vinay Kumar Reddy (13<sup>th</sup> Respondent) and iv) Sri Pathan Mahaboob Saheb that they committed violations for Silica Sand in their mining leased areas. The Applicant Society prayed the Hon'ble NGT, Chennai, as detailed below:

1. To direct the Respondent Nos.1 to 10 to inspect the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas with reference to the Mining Plans and Environmental Clearance.
2. To direct the Respondent Nos. 1 to 10 to verify and inspect the permits obtained by the Respondent Nos. 14 and 15 and compare with the mineral transported by them along with GPS tracking.
3. To pass appropriate orders for recovery of damages caused to the Environment for the Respondent Nos. 11 to 15 by conducting illegal mining operations in the mining leased areas of the Respondent Nos. 11 to 13 and the mining leased areas situated in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District along with the lands situated around the said mining leased areas.

4. To pass appropriate order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case.

In this connection, a detailed report in chronological order, regarding the four (04) leaseholders, who are involved in the case, is herewith submitted as detailed below for kind perusal.

#### **Previous History:**

##### **1. Sri S.Krishna Reddy:-**

- A mining lease for Silica Sand over an extent of 17.940 Ha./ 44.33 Acres in Sy.No.515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted in favour of Sri S.Krishna Reddy by the Government vide G.O.Ms.No.142, Industries & Commerce (M-I) Department, dated 30.03.2002 for a period of 20 years.
- The same was executed by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 483/M1/1993, dated 02.08.2003 for a period of 20 years i.e., from 31.07.2003 to 30.07.2023 and issued work order.
- The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 62/MS/SS/NLR/2022, dated 01.02.2022, which is valid up to 30.07.2023.
- The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/06/2016/127, dated 04.08.2016, which is valid for a period of 10 years (or) till the expiry date of the mine lease period issued by the Government of A.P., whichever is earlier.
- The Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-400/APPCB/ZO-VJA/CFO/W&A/2022 issued Consent For Operation (CFO), dated 22.07.2022, which is valid up to 30.07.2023.
- The Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted a team with the officials of Mines and Geology, Revenue, A.P. Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection on all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team have conducted Joint Inspection on 22.06.2019 on the Quarry Lease area held by the 11<sup>th</sup> Respondent for Silica Sand over an extent of 17.949 Ha. in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.
  - (a)After measuring the pits, the excavated quantity of Silica Sand is arrived 2,27,385 MT, whereas the lease holder had obtained despatch permits for a quantity of 5,69,769 MT as on date of the inspection and concluded the variation quantity as 3,42,384 MT.
  - (b) The lessee excavated the mineral beyond 2.5 Mts, effecting the ground water regime of the area.
  - (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 4831/M2/1993, dated. 13.09.2019 to the lease holder for payment of Normal Seigniorage Fee Rs.2,56,78,800/-, Market Value of Rs.17,11,92,000/-, Penalty of Rs.5,00,000/- totalling an amount of Rs.19,73,70,800/- for illegal excavation and transportation of Silica Sand for a quantity of 3,45,384 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966. Aggrieved by demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose-off the revision application, the Revision Authority had conducted personal hearing on 22.07.2021, and during the hearing the Revision Authority has observed that the 11<sup>th</sup> respondent has not conducted mining operations as per approved Mining Plan/Scheme and true accounts for their leased area. After hearing the arguments from both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.98,68,540/- for irregularities noticed and remaining demanded amount of Rs.18,75,02,260/- waived-off vide Government Memo No.9267/M.I(2)/2021, Industries & Commerce Department dated: 08.12.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 98,68,540/- vide Challan No.51319359882021, dated: 14.12.2021.

As per the records of this office Sri S.Krishna Reddy obtained despatch permits for transportation of silica sand from his quarry lease area.

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2003-04	0
2.	2004-05	0
3.	2005-06	1000
4.	2006-07	14280
5.	2007-08	18170
6.	2008-09	17850
7.	2009-10	19905
8.	2010-11	31460
9.	2011-12	42420
10.	2012-13	26416
11.	2013-14	38690
12.	2014-15	22195
13.	2015-16	21226
14.	2016-17	57400
15.	2017-18	115830
16.	2018-19	118202
17.	2019-20	45400
18.	2020-21	0
19.	2021-22	86500
20.	2022-23	537095
21.	2023-24 (Up to 28.11.2023)	106605
<b>TOTAL</b>		<b>13,20,644</b>

## 2. Sri Y.Janaki Rami Reddy: -

- A mining lease for Silica Sand over an extent of 20.146 Ha./A.49.78 Cts. in Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19 of Momidi Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted by Government vide G.O.Ms.No.323, Industries & Commerce (M-I) Department, dated 25.07.2002 in favour of Sri Y.Janakirami Reddy for a period of 20 years.
- The same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 3146/M/2002, dated 19.09.2002 for a period of 20 years i.e., from 02.09.2002 to 01.09.2022.
- Sri Y.Janakirami Reddy has filed 1<sup>st</sup> renewal application on 16.08.2021, within the stipulated period as per Rule-12(5)(h)(xi) of Andhra Pradesh Minor Minerals Concession Rules, 1966. Hence, as per the existing rules the quarry lease period deemed to be extended up to 31.03.2023.
- The then Deputy Director of Mines & Geology, Nellore approved the Mining Plan vide Letter No. 394/MS/SS/NLR/2022, dated 23.03.2022, which is valid up to 01.09.2022.
- The State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/VSP-173/2015, dated 31.10.2016, which is valid up to 01.09.2022.
- The subject lease is also having Consent for Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-259/APPCB/ZO-VJA/CFO/W&A/2022, dated 06.03.2022, which is valid up to 01.09.2022.

Earlier, as per records of this office, the Deputy Director of Mines & Geology, Guntur has issued Show Cause Notice No. 6195/Q5/2010, dated 22.10.2010 to the leaseholder based on findings of ADMG Nellore office through Panchanama Proceedings dated 20.08.2010, as the lease holder has extracted 9,968 MTs of Silica Sand by way of encroachment and thereby requesting to pay an amount of Rs. 8,74,074/- (Rupees Eight Lakh Seventy-four thousand and seventy-four only). Consequently, the then Deputy Director of Mines & Geology, Guntur has issued Demand Notice vide Notice No.6195/Q5/2010, dated 28.03.2012. Aggrieved with this Demand Notice, the Lessee has filed Revision before the Government of India under Rule-55 of Mineral Concession Rules, 1960 and the Government of India vide Final Orders No.243/2015, dated 31.08.2015 remanded back to the State Government to conduct a fresh enquiry stating that, the submission of State Authority are devoid of any concrete proof specifically pinpointing the involvement of the Revisionist in the act of illegal mining, moreover the Central Government declared the mineral Silica Sand as Minor Mineral w.e.f.10.02.2015.

In the 2 instance the officials of the Regional Vigilance & Enforcement Officer, Nellore along with the officials of Revenue and Mines & Geology Department have conducted surprise inspections over the subject leased area on 19.03.2014 & 20.04.2014 and noticed that the lease holder has conducted illegal mining outside the Mining Lease area i.e., adjacent to the lease area in Sy.No. 695/2 to 5, 695/7, 695/12 etc., of Momidi Village and assessed the excavated and transported Silica Sand outside the leased area for a quantity of 1,12,300.46 MTs and levied penalty to an amount of Rs.1,75,72,530/- for resorting to illegal

excavation and transportation of 1,02,332.46MTs of Silica Sand after deducted the quantity which was noticed in the 1 instance. Further the officials have also seized 22,195 MTS of Silica Sand, available at the leased area.

Further, an enquiry was conducted by the Department Officials on 14.10.2016, complying the orders of Government of India in their final order in the 1s case and asper the Circular Memo dated 26.02.2012 of the Director of Mines & Geology, Hyderabad and submitted report to the Director of Mines & Geology, Ibrahimpatnam. After examination of the report, the Director of Mines & Geology, Ibrahimpatnam, Vijayawada vide Memo No. 14127/R3-1/2015, dated 02.06.2017 and dated 30.06.2017 directed the Assistant Director of Mines & Geology Nellore to take further necessary action keeping in view of the G.O. Ms. No. 34, Industries & Commerce (M-II) Department, dated 14.03.2016 and G.O. Ms. No. 56, Industries & Commerce (M-II) Department, dated

30.04.2016 in view of report of the Regional Vigilance & Enforcement Officer, Nellore. Accordingly, the Assistant Director of Mines and Geology, Nellore has issued revised Demand Notice No. 3148/M/2002, dated: 03.07.2017 directing to pay the Total amount of Rs. 3,30,41,722/- [including penalty of Rs. 5,00,000/- and double the Market value (1,62,70,861x2) of Rs. 3,25,41,722/-] as per Rule-26(2) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the Demand Notice, the lease holder has filed Revision application dated 04.08.2017 before the Government wherein the Government vide Memo No.7440/M.I(1)/2017-2, dated 12.10.2017 disposed the Revision under Rule-35(A) of Andhra Pradesh Minor Mineral Concession Rules, 1966 after conducting hearing on 10.08.2017 duly stating that, the submission of State Authorities are devoid of any concrete proof specifically pinpointing the involvement of Revisionist in the act of illegal mining and orders for fresh enquiry in accordance with guidelines of the Director of Mines & Geology, Hyderabad dated 26.02.2012, there is no doubt that the illegal mining activity done in that area, but there is no evidence coming forth with pinpointing that the illegal mining transportation was done by the lease holder. Since the joint inspection did not reveal any concrete proof specifically pinpointing the involvement of the lease holder in the act of illegal mining, hence the Demand Notice is set aside.

As per instructions of the Director of Mines and Geology, Hyderabad, the then Deputy Director of Mines and Geology, Guntur vide Proceeding No. 6195/Q5/2010, dated: 28.11.2015 disposed the seized Silica Sand stock of 22,195 MTs through Open Auction with knocked down amount of Rs. 45,00,000/- and issued confirmation order in favour of the successful bidder Sri P. Ramachandra Reddy.

- Further, the Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 15.11.2019 in the Quarry Lease area held by Sri Y. Janaki Rami Reddy for Silica Sand over an extent of 20.146 Ha. in Sy. No. 695/6, 695/98, etc., of Momidi Village, Chillakur Mandal, SPSR Nellore District (now Tirupati District) and noticed the following the lapses at the quarry site.

- (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 7,49,944.35 MT, whereas the lease holder had been obtained despatch permits for a quantity of 7,29,885.9 MT as on date of inspection and concluded the variation quantity as 20,058.45 MT.
- (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
- (c) The lessee has not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore (Respondent No. 9) has issued Demand Notice No. 3146/M/2002, dated. 22.01.2020 to the 12<sup>th</sup> Respondent for payment of Normal Seigniorage Fee Rs. 15,04,384/-, Market Value of Rs. 1,00,29,225/-, Penalty of Rs. 5,00,000/- totalling an amount of Rs. 1,20,33,609/- for illegal excavation and transportation of Silica Sand for a quantity of 20,058.45 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed revision application before the Government under Rule-35 of Andhra Pradesh Minor Mineral Concession Rules, 1966. In order to dispose of the revision application, the revision authority had been conducted personal hearing on 19.04.2021.

After hearing the arguments from the both sides, the Revision Authority allowed the revision application of the lease holder subject to payment of Rs.15,04,384/- towards Normal Seigniorage Fee and the remaining demanded amount of Rs.1,00,29,225/- waived-off vide Government Memo No. 5066/M.I(1)/2020, of Industries & Commerce Department dated: 28.04.2021.

In pursuance of above order, the lease holder has paid an amount of Rs. 15,04,384/- vide Challan Nos. (1)51043850782021, dated: 06.05.2021 for Rs. 7,00,000/- & (2) 51045285282021, dated: 07.05.2021 for Rs. 8,04,384/-.

As per the records of this office, the lease holder had obtained despatch permits for transportation of Silica Sand from his quarry lease to a quantity of 9,64,812 MT as on 01.09.2022 (till the end of the lease period). Later permits were not issued so far.

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2002-03	0
2.	2003-04	7500
3.	2004-05	11300
4.	2005-06	15000
5.	2006-07	23420
6.	2007-08	26755
7.	2008-09	23120
8.	2009-10	63750
9.	2010-11	68500
10.	2011-12	41480
11.	2012-13	32692
12.	2013-14	61491

13.	2014-15	60998
14.	2015-16	42300
15.	2016-17	40100
16.	2017-18	60650
17.	2018-19	88128
18.	2019-20	75400
19.	2020-21	47200
20.	2021-22	88128
21.	2022-23	86900
22.	2023-24 ( Up to 28.11.2023)	0
<b>TOTAL</b>		<b>9,64,812</b>

### 3. Sri D.Vinay Kumar Reddy: -

- It is submitted that, the Director of Mines & Geology, Ibrahimpatnam vide Proceedings No.19734/R3-1/2003, dated 19.04.2017 has granted a quarry lease for Silica Sand over an extent of 4.366 Ha. /A.10.79Cts. in Sy.No.553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) for a period of 20 years in favour of Sri D.Vinay Kumar Reddy.
- Further, the same was executed and issued work orders by the then Assistant Director of Mines & Geology, Nellore vide Proceedings No. 2446/Q/2003, dated 10.05.2017 for a period of 20 years i.e., from 10.05.2017 to 09.05.2037.
- Further, the then Deputy Director of Mines & Geology, Guntur has approved the Mining Plan vide Letter No. 4950/MMP/NLR/2016, dated 06.02.2017, which is valid up to 31.03.2022. Soon after the completion period mentioned in the Approved Mining Plan, the then Deputy Director of Mines & Geology, Nellore has approved the Scheme of Mining for two years vide Letter No. 1910/MS/Silica Sand/ NLR/2022, dated 30.01.2023 for the periods 2022-23 & 2023-24.
- Further, the State Environmental Impact Assessment Authority (SEIAA), Vijayawada issued Environmental Clearance vide Order No. SEIAA/AP/NLR/MIN/09/2017/448-1131, dated: 15.10.2018, which is valid for a period of 7 years i.e., up to 14.10.2025.
- Further, the subject lease is also having Consent for Operation (CFO) issued by the Andhra Pradesh Pollution Control Board, Vijayawada vide Order No. N-563/APPCB/ZO-VJA/CFE&CFO/RED/2018, dated 26.12.2018, which is valid up to 30.11.2023.
- Further, the Sub-Collector, Gudur vide Rc.BI, dated. 15.06.2019 has constituted team with the officials of Mines and Geology, Revenue, A.P. Pollution Control Board, Ground Water & Water Resource Department for conduct joint inspection all the Silica Sand mining leased areas in SPSR Nellore District (now in Tirupati District). The above team has conducted Joint Inspection on 14.11.2019 on the Quarry Lease area held by Sri D. Vinay Kumar Reddy for Silica Sand over an extent of 4.366 Ha. in Sy. No. 553/2, 555/2, 565/2 & 568/2 of Ballavolu Village, Chillakur Mandal, SPSR Nellore District (now in Tirupati District) and noticed the following the lapses at the quarry site.

- (a) After measuring the pits, the excavated quantity of Silica Sand is arrived to 15,943.42 MT, whereas the lease holder had obtained despatch permits for a quantity of 16,734 MT and concluded the variation quantity as 790.58 MT.
- (b) No precautions are taken to protect Natural Water courses/resources in vicinity of the leased area.
- (c) The lessee not developed the Green Belt in the leased area as per Environmental conditions.

Accordingly, the then Assistant Director of Mines and Geology, Nellore has issued Demand Notice No. 2446/Q/2003, dated. 20.01.2020 to the lease holder for payment of Normal Seigniorage Fee Rs.59,293.50/-, Market Value of Rs.3,95,290/-, Penalty of Rs.5,00,000/- totaling an amount of Rs.9,54,584/- for the illegal excavation and transportation of Silica Sand for a quantity of 790.58 MT under Rule-26(1) & 34(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Aggrieved by the demand notice, the lease holder has filed Writ Petition No. 24531 of 2020 before the Hon'ble High Court of Andhra Pradesh. The Hon'ble High Court of Andhra Pradesh while disposing the Writ Petition at admission stage delivered the following orders that "leaving it open for the petitioner herein to prefer statutory appeal before the Director of Mines and Geology within a period of two (2) weeks from the date of receipt of a copy of this Order against the demand notice, dated 20.01.2020, which is impugned in the present writ petition. If any such appeal is filed within the time stipulated, the same may be considered and appropriate orders be passed strictly in accordance with law after giving opportunity of hearing to the petitioner herein. It is also made clear that for a period of four (4) weeks from today no coercive action pursuant to the impugned demand notice shall be taken against the petitioner herein.

Accordingly, the lease holder has filed Appeal petition against the Demand Notice No. 2446/Q/2003, dated. 20.01.2020 before the Director of Mines and Geology, Ibrahimpatnam. In order to dispose of the Appeal petition, the Director of Mines and Geology, Ibrahimpatnam has given hearing date on 05.05.2022, but the lease holder did not attend the appeal hearing on said date. No orders have been received in this regard so far.

As per the records of this office, the lease holder had obtained despatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as follows:

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2017-18	0
2.	2018-19	0
3.	2019-20	33083
4.	2020-21	26000
5.	2021-22	30373
6.	2022-23	33225
7.	2023-24 ( As on 28.11.2023)	53225
<b>TOTAL</b>		<b>1,75,906</b>

#### 4. Sri Patan Mahaboob Saheb: -

- A mining lease for Silica Sand over an extent of 9.207 Ha. in Sy.No.256/P of Vellapalem Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore District) was granted by the Government vide G.O.Ms.No.429, Industries & Commerce (M.1), Department dated.28.10.2002 in favour of Sri Patan Mahaboob Saheb for a period of 20 years.
- The same was executed by the then Assistant Director of Mines and Geology, Nellore vide Proceedings No.3595/M/1994, dt.29.08.2003 w.e.f. 29.08.2003 to 28.08.2023.
- The Director of Mines & Geology, Ibrahimpatnam vide D.Dis. Proceedings No. 3789087/D8/2020, dated 22.07.2022 has **determined** the said quarry lease for non-obtaining of Environmental Clearance and Consent for Operation (CFO) from the competent authorities under Rule-12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. As such there is no Quarry Lease in this area.
- Further submitted that, the lessee was reportedly passed away about 7 years ago.

As per the records of this office the lease holder had obtained despatch permits for transportation of Silica Sand from his quarry lease since inception of quarry lease as detailed below.

Sl. No.	Year	Silica Sand permits obtained (in MTs)
1.	2002-03	0
2.	2003-04	4000
3.	2004-05	12000
4.	2005-06	12400
5.	2006-07	18100
6.	2007-08	36550
7.	2008-09	28050
8.	2009-10	5950
9.	2010-11	6800
10.	2011-12	23615
11.	2012-13	89117
12.	2013-14	0
13.	2014-15	0
14.	2015-16	8300
15.	2016-17	10100
16.	2017-18	0
17.	2018-19	0
18.	2019-20	0
19.	2020-21	0
20.	2021-22	0
21.	2022-23	0
<b>TOTAL</b>		<b>2,54,982</b>

As such, status of the Quarry Leases as on the date of inspection at the Quarry Leases is as detailed below.

Further it is submitted that, the then Assistant Director of Mines & Geology, Nellore, technical staff accompanied with the officials of Regional Vigilance & Enforcement Office, Nellore, and Revenue officials of Chillakur Mandal of Erstwhile SPSR Nellore District, have jointly inspected and the Silica Sand quarry lease held by Sri D. Vinay Kumar Reddy on 30.01.2022 and the Silica Sand quarry lease held by Sri Y. Janakirami Reddy on 31.01.2022 and found certain irregularities and submitted their inspection and survey reports. Later, the same reports were submitted to the then Assistant Director of Mines & Geology, Nellore, to the Regional Vigilance & Enforcement Officer, Nellore, vide letter No. 2975/V&E/2022, dated: 10.10.2023 as per the reports.

**Present Status: -**

**I. Sri D. Vinay Kumar Reddy:**

The quarry lease area is inspected by the Regional Vigilance & Enforcement Officer, Nellore, along with the technical staff from the O/o the Assistant Director of Mines & Geology, Nellore and Revenue department officials on 30.01.2023.

As per the records available of this office the lease holder obtained dispatch permits for a quantity of 89,456 MTs for transportation of Silica sand as on 30.01.2023 from his quarry lease.

At the time of inspection, the inspecting officers observed following points in the quarry leased area.

- 1.No quarrying operations were observed in the quarry leased area and no machinery was available at quarry site.
2. The representative of the Lessee Sri Jogi Ankaiah, S/o Kasturaiah was present there.
3. As per the Approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up quarrying operations between the grids of E3989002- E399100& N1562200 N1562600 (shown in the Plate No.4) from North to South. On the day of inspection, noticed fresh quarry workings activities in between the grids of E399100-E399200 & N1562000-N1562100.
4. As per the Approved Mining Plan, for the year 2022-23, the lease holder shall be carryout quarrying operations up to depth of 2.50 mts. As per the depth measurements mentioned in survey report, the lease holder had conducted quarrying operations beyond the depth of 2.50 mts here and there in the leased area and excavated a quantity of 7,020 MTs of Silica Sand beyond the depth of 2.5 Mts within the leased area.
5. As per the Approved Mining Plan for the year 2022-23, the lease holder shall be left 50 mts buffer zone from Spring Canal passing outside the leased area in the East side. On the day of inspection, it was observed that the lease holder already conducted mineral excavations in the 50 mts buffer zone area in the extent of 14,856 Sq. Mts.
6. As per the approved Mining Plan for the year 2022-23, the lease holder has proposed to take up casuarinas plantation towards South-West side demarcated in the Plate No.4 in buffer zone area of quarry leased area. On field observation there is no plantation in the proposed area.

7. As per records of this office the lease holder doesn't have furnished the monthly returns and Annual returns, which are required under Sub-Rule-3a(ii) & 3b(ii) of Rule-28 of APMMC Rules, 1966.

8. As per records of this office the lease holder doesn't furnish the financial assurance to the amount of Rs. 50,000/- in the form of Bank Guarantee, required under Rule-7 & 12(5)(c) of Mineral Concession Rules, 1960.

9. As per the approved Mining plan the lease holder shall be taken up green belt in the peripheral buffer zone of 7.5 m width all along the boundary of the mine with casuarinas plantation and proposed no quarrying activities in buffer zone area. On field observation it was noticed that the lease holder has not taken-up plantation in buffer zone area, moreover he has excavated silica sand over an extent of 5622 Sq.Mts/ 0.562 Hectares in buffer zone area.

10. The lease holder had excavated and transported for a quantity of 1,12,428 MTs (56,214 Cu. Mts x 2 (specific gravity) = 1,12,428 MTs) of Silica Sand as against the permit issued quantity of 89,456 Tonnes within the quarry leased area. Hence the difference quantity is 22,972 MTs.

11. The lease holder had conducted quarrying operations outside the leased area continuity with leased area to an extent of 8,402 Sq. Mts/ 0.840 Hectares in Sy. No. 552/P, 556/P, 554/P & 566/P of Ballavolu Village, Chillakur Mandal and excavated and transported for a quantity of 14,472 MTs (7,236 Cu. Mts x 2 (specific gravity) = 14,472 MTs) of Silica Sand illegally.

## **II. Sri Y. Janakirami Reddy:**

The quarry lease area is inspected by the Regional Vigilance & Enforcement Officer, Nellore, along with the technical staff from the O/o the Assistant Director of Mines & Geology, Nellore and Revenue department officials on 31.01.2023.

At the time of inspection, the inspecting officers observed following points in the quarry leased area.

1. No quarrying operations were observed in the quarry leased area and no machinery was available at quarry site.
2. The representative of the Lessee Sri Inugunta Sobhanbabu S/o. Rajaiah was present there and informed that quarrying activities are going on regularly, on the day of inspection it was stopped due to cloudy weather.
3. As per the Approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up quarrying operations between the grids E405000-E405300 & N1565600-N1565800 (shown in the Plate No.4) from North to South. On the day of inspection, noticed quarrying activities in the proposed area.
4. As per the Approved Mining Plan, in the year 2022-23, the lease holder shall be carryout quarrying operations up to depth of 2.50 mts. As per the depth measurements mentioned in survey report, the lease holder had conducted quarrying operations within the prescribed depth of 2.50 mts in the leased area.
5. As per the approved Mining Plan, in the year 2022-23, the lease holder has proposed to take up casuarinas plantation towards East side demarcated in the Plate No.4 in buffer zone area of quarry leased area. On field observation there is no plantation in the in the proposed area.

6. On the day of inspection observed 718 MTs stock of silica sand in the leased area.
7. As per records of this office the lease holder does not furnish the financial assurance to the amount of Rs. 1,20,000/- in the form of Bank Guarantee, required under Rule-7 & 12(5)(c) of Mineral Concession Rules, 1960.
8. As per the approved Mining plan the lease holder shall be taken up green belt in the peripheral buffer zone of 7.5 m width all along the boundary of the mine with casuarinas plantation and proposed no quarrying activities in buffer zone area. On field observation it was noticed that the lease holder has not taken-up plantation in buffer zone area, moreover he has excavated silica sand over an extent of 5,022 Sq. mts/ 0.502 Hectares in buffer zone area.
9. The lease holder had excavated and transported for a quantity of 4,09,200MTs (2,04,600 Cu. Mtr x 2 (specific gravity) = 4,09,200 MTs) of Silica Sand as against the permit issued quantity of 5,33,575MTs within the quarry leased area. Hence there is a difference quantity of 1,24,375 Tonnes of Silica Sand between permitted quantity and excavated quantity, here permitted quantity is in higher side than the excavated quantity.

At present those survey and inspection reports are under the purview of the Regional Vigilance & Enforcement Officer, Nellore.

### **III. Sri S. Krishna Reddy:**

As per the records of this office, the Government vide G.O.Ms.No.142, Industries & Commerce (M-I) Department, dated 30.03.2002 have granted a mining lease for Silica Sand over an extent of 17.949 Hectares / 44.35 Acres in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile SPSR Nellore Dist.) in favour of Sri S.Krishna Reddy for a period of 20 years and the same was executed and issued work orders vide Procs. No. 4831/M/1993, dated 02.08.2003 of Assistant Director of Mines and Geology, Nellore for a period of 20 years i.e., from 31.07.2003 to 30.07.2023. The same was transferred to Sri D.Sandeep by the Director of Mines and Geology, Ibrahimptnam vide Proc. No.2775/08/2023 dt.24.02.2023. But so far Transfer lease deed not executed due to non-payment of requisite amounts and Security Deposits. Meanwhile Sri S.Krishna Reddy has submitted a representation with a request to accept the Surrender of their Quarry lease along with the Notarized Affidavit in Rs. 50/- NJ Stamp Paper dated: 09.06.2023 received by this office on 30.11.2023.

In this connection, this office Royalty Inspector, along with Surveyor of this office have conducted inspection and survey at the subject surrender quarry lease area on 16.06.2023 and reported that, some of the boundaries are disturbed in the field and encroachment was noticed on NW, West and the gap area between Northern and Southern parts of the quarry lease area and after calculation, it is arrived that 3,09,900 Cum i.e., 3,09,900@2.5 SP.G = 7,74,750 MT of Silica Sand was excavated within the leased area and 50,100 Cum i.e., 50,100@2.5 SP.G = 1,25,250 MT of Silica Sand was excavated outside the quarry leased area illegally. In total, 9,00,000 MT of Silica Sand was excavated and transported by the lessee from within & outside the quarry lease area.

Further submitted that, as per the records available in this office and as per data available in OMEPS online portal, the lessee has obtained despatch permits for 13,20,644 MT of Silica Sand up to 31.05.2023 since inception of the quarry lease. But, the excavated silica sand quantity within the quarry lease area is 7,74,750 MT only.

Thus, it is construed that, the leaseholder has transported difference quantity of 5,45,894 MT of Silica Sand without valid Seigniorage fee paid permits issued by the Mines & Geology Department and also excavated and transported 1,25,250 MT of Silica Sand from outside the quarry lease area.

Further submitted that, soon after the above survey the Regional Vigilance & Enforcement Officials have approached this office and had taken over the file into their control for conducting an investigation in connection with a complaint and handed over the file to this office very recently. Hence, we were unable to take further course of action in the matter. Further submitted that this office will issue show cause notice to the then lessee in the matter soon.

Further submitted that, after receiving the file from the Regional Vigilance & Enforcement Officer, Tirupati, this office has issued show cause notice to the erstwhile lessee Sri S. Krishna Reddy, vide Notice No. 4831/M/1993, dated 01.05.2024.

This is submitted for kind perusal and necessary action.

Yours faithfully,

*G.V.R. Kumar*

Divisional Mines & Geology Officer,  
Gudur, Tirupati District.

(By RPAD)

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Office of  
the Divisional Mines and Geology Officer,  
D. No. 19-2-7, NH-16,  
Opp: Chillakur Police Station,  
Gudur - 524 412, Tirupati Dist.

**Show Cause Notice (Revised) No.4831/M/1993,**

**Date: 01-05-2024**

Sub: - Mines and Minerals - O/o the Div. M&GO, Gudur, Tirupati District - Surrender the quarry lease - Survey & Inspection conducted at Quarry Lease held by Sri S. Krishna Reddy for Silica Sand over an extent of 17.949 Hectares/ 44.35 Acres in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile Nellore District) - Encroachment and difference between permitted quantity and excavated quantity noticed - Explanation called for - Regarding.

- Ref: -
1. G.O. Ms. No. 142, Industries & Commerce (MI) Department, dated: 30.03.2002.
  2. Proceedings No. 4831/M/1993, dated: 02.08.2003 of the then Asst. Director of Mines & Geology, Nellore.
  3. Surrender application dated: 09.06.2023 received by this office on 13.06.2023.
  4. Inspection & Survey report of this office Technical Staff dated: 16.06.2023

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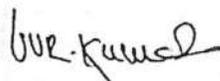
Adverting to the subject and references cited and inform that, through the reference 3<sup>rd</sup> cited, the lease holder Sri S. Krishna Reddy has surrendered the quarry lease for Silica Sand over an extent of 17.949 Hectares/44.35 Acres in Sy. No. 515/P of Ballavolu Village, Chillakur Mandal, Tirupati District (erstwhile Nellore District), stating that the mineral is exhausted.

In this connection, through the reference 4<sup>th</sup> cited, this office Royalty Inspector, along with Surveyor of this office have conducted inspection and survey at the subject surrender quarry lease area and reported that, some of the boundaries are disturbed in the field and encroachment was noticed on NW, West and the gap area between Northern and Southern parts of the quarry lease area and after calculation, it is arrived that 3,09,900 Cum i.e.,  $3,09,900 @ 2.5 \text{ SP.G} = 7,74,750 \text{ MT}$  of Silica Sand was excavated within the leased area and 50,100 Cum i.e.,  $50,100 @ 2.5 \text{ SP.G} = 1,25,250 \text{ MT}$  of Silica Sand was excavated outside the quarry leased area illegally. In total, 9,00,000 MT of Silica Sand was excavated and transported by the lessee from within & outside the quarry lease area.

In this connection it is to inform that, as per the records available in this office and as per data available in OMEPS online portal, the lessee has obtained despatch permits for 13,20,644 MT of Silica Sand up to 31.05.2023 since inception of the quarry lease. But, the excavated silica sand quantity within the quarry lease area is 7,74,750 MT only.

Thus, It is construed that, the leaseholder has misused the transit permits for the difference quantity of 5,45,894 MT of Silica Sand within the quarry lease area and also excavated and transported 1,25,250 MT of Silica Sand from outside the quarry lease area.

In view of the above, Sri S. Krishna Reddy is hereby directed to submit detailed explanation with documentary evidence for the misused transit permits for the quantity of 5,45,894 MT of Silica Sand and also for the quantity of 1,25,250 MT of Silica Sand, excavated illegally from the outside of the quarry lease area, within fifteen (15) days from the date of receipt of this notice. Failing which, necessary action will be initiated as per rules in vogue.



Divisional Mines & Geology Officer,  
Gudur, Tirupati Dist.

To  
Sri S. Krishna Reddy,  
S/o Parasurami Reddy,  
Plot No. 52, Door. No. B-4,  
LEO Apartment, 1<sup>st</sup> Cross Street,  
Kanagathara Nagar,  
Vaisaravakkam, Alwarthirunagar,  
Tiruvallur, Tamil Nadu.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

**SEIAA, A.P- Hon'ble NGT(SZ), Chennai order dated.23.08.2023 in O.A.No.101 of 2022- Necessary action / Credible action- Requested-Reg -**

1 message

seiaa ap &lt;seiaaap2023@gmail.com&gt;

Thu, May 23, 2024 at 6:07 PM

To: pa-ms@appcb.gov.in, chiefengineer@appcb.gov.in

Cc: apseiaams@gmail.com

**Court case- Most Urgent**

Sir,

It is to inform that a case was filed by BMK Reddy representing Green Society Coastal Corridor, Chinthavaram Village, Chillakur Mandal, SPSR Nellore District registered as O.A.No.101 of 2022 (SZ) in the Hon'ble NGT, Chennai against illegal Silica Sand mining in SPSR Nellore district.

The Hon'ble NGT heard the matter and issued directions to State Level Environmental Impact Assessment Authority (SEIAA), A.P vide Order dated 23.08.2023 as follows:

*“Let a detailed report be filed by the SEIAA – Andhra Pradesh reporting any violation of the Environmental Clearance conditions and any excess mining being done by the private respondents”.*

In this regard, the SEIAA, A.P addressed a letter to APPCB for report on 16.10.2023, 07.11.2023, 17.11.2023, 11.01.2024 and reminder mails on 08.04.2024, 16.04.2024, 07.05.2024, 11.05.2024.

Further, the SEIAA, A.P received a report dt.17.05.2024 from the Director, Mines and Geology Dep., in O.A.No.101 of 2022 as per the Hon'ble NGT(SZ), Chennai order dt.23.08.2023. Copy of the report is attached.

In view of the above, the A.P Pollution Control Board is requested to take necessary action/ credible action as per the report submitted by the Director of Mines and Geology dt.17.05.2024 as per the Office Memorandum dt. 12.12.2012, S.O.804(E), dt.14.03.2017 and G.O.Ms No.120, dt.01.11.2018, under intimation to this office immediately.

with regards,  
For SEIAA, A.P.

**2 attachments**

 **Lr No.17870-D8-Nellore-2023, dt.17.05.2024-NGT O.A.No.101 of 202001.pdf**  
15021K

 **court order on 101 of 2022.pdf**  
509K



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**SEIAA, A.P- A court case filed in Hon'ble NGT(SZ), Chennai as O.A.No. 101 of 2022- Action taken report- Requested- Reg.**

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seiaa ap &lt;seiaaap2023@gmail.com&gt;

Fri, May 24, 2024 at 3:52 PM

To: Director Mines and Geology &lt;directormines@yahoo.co.in&gt;, dmgap@ap.gov.in

Cc: apseiaams@gmail.com

Sir,

As per the letter dt.17.05.2024 submitted by Director, Mines and G in O.A.No.101 of 2022 action against the lease holders are at present under approval by the Vigilance &Enforcement Dept., and action will be initiated after receipt of the report by the V&G Dept.,.

In view of the above, the Director Mines and Geology is requested to submit whether the report is received from Vigilance &Enforcement dept., and action initiated if any so as to submit the latest status report by SEIAA, A.P to Hon'ble NGT, Chennai.

with regards,  
For SEIAA, A.P.

On Mon, May 20, 2024 at 1:03 PM Director Mines and Geology <directormines@yahoo.co.in> wrote:

**Dear Sir,****Please find the attachment.****Regards,****Director of Mines and Geology,  
Government of AP,  
Ibrahimpattanam, Vijayawada.**

----- Forwarded message -----

**From:** Nellore Section <nelloresectiond8@gmail.com>**To:** Director Mines and Geology <directormines@yahoo.co.in>**Sent:** Monday, 20 May, 2024 at 01:00:58 pm IST**Subject:** Mines and Quarries – Case filed before the Hon'ble NGT(SZ), Chennai in O.A.No.101 of 2022 by Sri BMK Reddy of Green Society Coastal Corridor, Chintavaram Village, Chillakur Mandal, SPSR Nellore – Order of the Hon'ble NGT(SZ) Chennai dated 23.08.2023– Present status of the quarry leases called for by the Member Secretary, SEIAA, AP – Submitted- Regarding.

Sir

Please see the attachment and send it to the SEIAA

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 **Lr No.17870-D8-Nellore-2023, dt.17.05.2024-NGT O.A.No.101 of 202001.pdf**  
15021K